

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**
Original Application No. 122/2025/EZ

IN THE MATTER OF:

Maa Kalijae Motor Boat Workers Union

..... APPLICANT

-Versus-

State of Odisha & Ors.

..... RESPONDENTS

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Bhubaneswar
 Date- 03.02.2026

By the Respondent No.
 Through

Narayan Barik
 Advocate



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 122/2025/EZ

IN THE MATTER OF:

Maa Kalijae Motor Boat Workers Union

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State of Odisha & Ors.

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COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 9

i.e. VIKASH ECO RESORT PVT. LTD. IN REPLY TO THE ORIGINAL

APPLICATION FILED BY THE APPLICANT

I, Valluri Srinivas, aged about 43 years, S/o- Valluri Satya Raju, Managing Director, Vikash Eco Resorts, having its registered office at Deras Road, PO- Kantabada, Dist- Khurda, Odisha do hereby solemnly affirm and most humbly and respectfully state as follows:

1. That I have gone through the contents of the Original Application as well as the annexed documents and have understood the contents thereof and have been duly authorised to swear this Affidavit on behalf of the Respondent Company.
2. That the Applicant in the Original Application has prayed for the following reliefs:

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Surendra Prasad Dha
 Advocate
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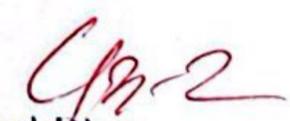
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- i. Direct the District Magistrate Khordha to immediately stop construction of the jetty at Gadadwara of Khordha District.
- ii. Direct the District Collector to demolish the concrete jetty and restore the site in question to its original status.
- iii. Impose exemplary cost on the private respondent for violation of CRZ rule and damaging the environment in terms of discharge of untreated sewage Chilika Lake.
- iv. Direct the District Collector to start criminal prosecution under EP Act for violation of Environment Rule.

I. PRELIMINARY OBJECTIONS:

A. On Jurisdiction:

3. At the very outset the present Respondent No.9 begs to submit that Hon'ble Tribunal as per Section 14(1) of the NGT Act, 2010 has the jurisdiction to try an application where a substantial question relating to environment (including enforcement of any legal rights relating to environment) is involved and such question has arisen out of the implementation of the enactments specified in Schedule-I of the National Green Tribunal Act, 2010 ("NGT Act"). Further as per the provisions of section 14 (2) the Hon'ble Tribunal has the power and jurisdiction to hear disputes arising from questions referred to in Sub section (1) and settle such dispute and pass orders thereon. In the present case the applicant has not made out any substantial question that arises for adjudication by this Hon'ble Tribunal. In fact no such questions arises in the facts and


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circumstances set out by the applicant in any case and further the applicants have not framed any substantial questions relating to the environment for the decision of the Hon'ble Tribunal.

4. That with regards to Section 15 of the NGT Act, it is respectfully submitted that the powers of this Hon'ble Tribunal to provide relief, compensation and restitution can be exercised only in cases where environmental damage, pollution, or injury to persons or property is specifically established and arises out of the enactments mentioned in Schedule-I. In the present case, the applicants have neither pleaded nor substantiated any such injury, loss, or environmental damage warranting exercise of jurisdiction under Section 15 of the NGT Act. The mere filing of a petition without any cogent material or evidence of pollution or environmental degradation cannot be a ground to invoke the extraordinary jurisdiction of this Hon'ble Tribunal. In the absence of any demonstrated injury, loss, or environmental damage, the present Application appears to be motivated by extraneous considerations intended merely to prejudice the Respondent.

5. That further, under Section 18 of the NGT Act, only those persons who are directly aggrieved, or statutory authorities, or governments can maintain an application, subject to the statutory period of limitation. In the instant case, the applicant being a trade union has not demonstrated how it falls within the ambit of "aggrieved person" in terms of the Act, nor has it demonstrated any injury caused to its members or any nexus with environmental harm contemplated under the Act. Therefore, the present Application is not maintainable before the Hon'ble Tribunal.


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6. That moreover, Section 20 of the NGT Act mandates this Hon'ble Tribunal to apply the principles of sustainable development, precautionary principle and polluter pays principle while passing orders. These principles can only be invoked when environmental degradation is prima facie made out. In the present Application, the pleadings of the applicant are devoid of any material particulars or scientific basis to show violation of these principles, and therefore no occasion arises for the application of Section 20 of the NGT Act.
7. In view of the above, it is respectfully submitted that the present application does not disclose any substantial question relating to environment, nor does it fall within the statutory framework envisaged under Sections 14, 15, 18 or 20 of the National Green Tribunal Act, 2010, and is thus liable to be dismissed at the threshold as not maintainable.

B. On Extraneous Consideration:

8. On perusal of the Averments made by the applicants in the Original Application, it is apparent that the same are patently false, frivolous and vexatious. The applicant made the said averments knowing them to be false or without believing them the same to be true. The Respondent has reason to believe that the Application has been instituted for extraneous considerations, as the said individual has, on several occasions, directly contacted one of the Directors of the Respondent Company. Audio evidence of said call recordings, duly accompanied by a certificate under Section 63(4) of the Bharatiya Sakshya Adhinyam, 2023, shall be

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submitted before this Hon'ble Bench at the time of hearing by way of a Pen Drive. In these circumstances, it is evident that the Applicant has approached this Hon'ble Tribunal with unclean hands, and the Original Application is liable to be dismissed on this ground alone.

C. Maintainability:

9. That the applicant curiously has not challenged the Approval under CRZ Notification 2019, from OCZMA vide Letter No. OCZMA/184/2024 dated 24.10.2024 permitting construction of a concrete jetty at Garadwara, Chilika, Khordha. Therefore, when the CRZ Clearance is in favour of the Present Respondent, praying for demolition and stopping of construction activities is misconceived. That without prejudice to the aforesaid the present Respondent Crave Leave of this Hon'ble Tribunal to deal with the Original Application with a preliminary submission as well as Para Wise reply.

II. PRELIMINARY SUBMISSIONS:

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10. The answering Respondent, Vikash Eco Resort Pvt. Ltd., is a company incorporated under the Companies Act, 2013, engaged in operating the eco-friendly luxury houseboat "Garuda", in Chilika Lake. The houseboat has obtained all statutory approvals mandated for operating in Odisha and in Chilika Lake in particular.

11. The operations of the houseboat are supported by modern sewage and solid waste management systems to ensure protection of the lake's

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ecology. During the initial days of its operation, i.e., June 2022 to December 2024, the sewage generated from the houseboat was regularly transferred to the Sewage Treatment Plant ("STP") at OTDC Barkul Water Sports Complex for proper treatment. With effect from 04.01.2025, the answering Respondent has been transferring sewage to its own STP located at Vikash School Campus, Deras, Bhubaneswar, for efficient and effective treatment. This ensures that all sewage generated from *Garuda* is properly managed, thereby safeguarding the ecology of Chilika Lake. Photographs of sewage transfer to STPs at OTDC Barkul and Vikash Deras, and the copy of the *Garuda* houseboat's sewage treatment register are annexed herewith as ANNEXURE-A/9 Series.

12. That the under-construction foreshore jetty at Garadwara, Chilika, is an integral part of this eco-tourism initiative, conceived to provide a safe, permanent, and environmentally compliant docking facility for the houseboat, in substitution of the earlier floating structure at Satapada which was found unsafe and unstable for boarding and disembarking the houseboat's guests. The project has been undertaken strictly in line with the Coastal Regulation Zone Notification, 2019 ("CRZ Notification"), the Wetlands (Conservation and Management) Rules, 2017, and the State's eco-tourism policies, and has received all necessary statutory approvals from competent authorities, including the Odisha Coastal Zone Management Authority ("OCZMA") as well as the Chilika Development Authority ("CDA").

13. That the present Original Application is misconceived, misleading, and devoid of merit. The Applicant has suppressed material facts and sought


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to mislead this Hon'ble Tribunal by alleging "illegal construction" at Garadwara, Chilika, Khordha, Odisha ("Project Site"), when in fact jetties fall under permitted activities under Para 5.3(i) read with Para 5.1.2(i)(a) and Para 5.4(ii)(e) of the CRZ Notification 2019, for which the answering Respondent has obtained all requisite statutory approvals and permissions from concerned authorities prior to commencement of the project, namely:

- a. Approval of the OCZMA permitting construction of the concrete jetty at Garadwara, Chilika, Khordha, after considering safety and stability issues of the existing floating structure at Satapada, Puri, in its 49th Meeting dated 09.01.2024. OCZMA's letter No. 14/OCZMA dated 25.01.2024 transmitting minutes of the meeting is annexed herewith as ANNEXURE- B/9.
- b. Approval under CRZ Notification 2019, from OCZMA vide Letter No. OCZMA/184/2024 dated 24.10.2024 permitting construction of a concrete jetty at Garadwara, Chilika, Khordha. However, it is respectfully submitted that the aforesaid approval carried an inadvertent typographical error wherein the length of the approved was mentioned as 100 feet instead of 100 metres as was requested in the application. Upon finding out the said typographical error, the answering respondent filed a representation for correction, before the concerned authority which is pending adjudication. OCZMA's approval letter no. OCZMA/184/2024 dated 24.10.2024 is annexed herewith as ANNEXURE- C/9.

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- c. Clearance under the Single-Window Approval Mechanism of the Department of Tourism, Government of Odisha. Govt. Of Odisha Tourism Department's letter No. 5918/TSM dated 02.08.2024 and Letter No. 6203/TSM dated 12.08.2024 are annexed herewith as ANNEXURE- D/9 Series.
- d. No-objection letter for construction of the jetty at Garadwara, Chilika, Khordha from the CDA, vide Letter No. 1189/CDA dated 19.09.2024 and by the State Environment Impact Assessment Authority (SEIAA) vide letter No. 433/SEIAA dated 18.04.2022. CDA's no-objection letter dated 19.09.2024 vide Letter No. 1189/CDA and SEIAA's no objection letter vide letter No. 433/SEIAA dated 18.04.2022 are annexed herewith as ANNEXURE- E/9 Series

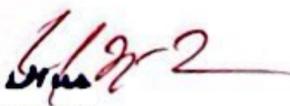
14. That It is to be noted that the jetty in question is located within CRZ-III and CRZ-IVB at Garadwara, Chilika, and is a lawful eco-tourism initiative undertaken in full compliance with the governing environmental regulations and tourism policies of the State. That the Hon'ble Supreme Court as well as this Hon'ble Tribunal have consistently held that once a project has obtained clearances from the competent statutory authorities, such approvals cannot be interfered with lightly, unless shown to be ex facie illegal, perverse, or obtained by fraud. In view of the above settled legal position, it is respectfully submitted that the answering Respondent has followed due procedure and obtained all requisite statutory approvals for the construction of the jetty at the Project Site.

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15. That despite such compliance, the Applicant, Maa Kalijae Motor Boat Workers Union, has persistently obstructed the Respondent's project to serve its extraneous interests. On 06.06.2022, members of the Applicant Union objected to parking of the houseboat at the location approved by the Department of Tourism, Odisha Government, alleging hindrance to their business. In response, on 06.07.2022, the answering Respondent filed a complaint with the Chilika Tahsildar regarding obstruction by Union members. Thereafter, when the answering Respondent started construction of the approved concrete jetty at Gadadwara, Khordha, the Union members again created hurdles. The Union has continuously attempted to stall the Respondent's lawful and duly approved project through repeated obstructions, intimidation and extortion. The answering Respondent has accordingly taken legal recourse by lodging an FIR (No. 0145 dated 26.05.2025) at Balugaon Police Station against one Bibhuti Behera (member of the Applicant Union). Copy of the FIR dated 26.05.2025 filed at Balugaon Police Station by the answering Respondent against the member of the Applicant Union is annexed herewith as ANNEXURE- F/9.

16. That It is submitted that the present Application is devoid of bona fides and filed under the garb of environmental concern, without due appreciation of the Respondent's compliance with all applicable statutory requirements and commitment to environmental protection, and has been instituted with mala fide intent to obstruct and hamper the answering Respondent's lawful operations.


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III. PARA-WISE REPLY TO ORIGINAL APPLICATION

17. The contents of Para I & II are matters of record. No specific reply is necessary.

18. The averments contained in Para III of the Application are false, frivolous, and denied in toto. It is respectfully submitted that Respondent No. 9 has obtained clearance under CRZ Notification 2019 vide OCZMA's letter dated 24.10.2024 for construction of a permanent concrete jetty at Garadwara, Chilika, Khordha. As per Para 5.3(i) read with Para 5.1.2(i)(a) and Para 5.4(ii)(e) of the CRZ Notification 2019, foreshore facilities such as jetties are expressly permissible in CRZ-III and CRZ-IV areas, subject to prior clearance which was provided to the answering Respondent by OCZMA vide letter dated 24.10.2024. This Hon'ble Tribunal, as well as the Hon'ble Supreme Court, have consistently held that once a competent statutory authority has granted clearance after due consideration of all relevant factors, subsequent allegations of illegality cannot be sustained unless the clearance is shown to be *ex facie* illegal or obtained by fraud. Therefore, the Applicant's allegations are baseless, misleading, and amount to suppression of material facts. The present Application is, therefore, liable to be dismissed at the very threshold.

19. The averments contained in Para IV of the Application are false, frivolous, and denied in toto. The Applicants motivated by extraneous considerations are trying to obstruct a sustainable tourism project which is permitted and approved by competent authorities. That the averments are based on mere Conjectures and surmises. Such averments are baseless


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as the apprehensions of the applicant are only stated in this paragraph. During the initial days of its operation, i.e., June 2022 to December 2024, the sewage generated from the houseboat was regularly transferred to the STP at OTDC Barkul Water Sports Complex for proper treatment. With effect from 04.01.2025, the answering Respondent has been transferring sewage to its own STP located at Vikash School Campus, Deras, Bhubaneswar, for efficient and effective treatment. This ensures that all sewage generated from Garuda is properly managed, thereby safeguarding the ecology of Chilika Lake.

20. The answering Respondent acknowledges the Applicants' role as a Local Boat Workers' Union but denies the averments contained in Para 1 of the Application relating to the allegation that the answering Respondent is illegally constructing a jetty, as the jetty in question is a permitted construction under Para 5.3(i) read with Para 5.1.2(i)(a) and Para 5.4(ii)(e) of the CRZ Notification 2019, for which, the answering Respondent has obtained all requisite statutory approvals and permissions prior to commencement of the project which includes clearance under CRZ Notification, 2019, from OCZMA vide letter dated 24.10.2024 and NOC from CDA vide Letter No. 1189/CDA dated 19.09.2024.

21. The averments contained in Para 2 of the Application are wholly incorrect, misleading, and represent a deliberate attempt to misguide this Hon'ble Tribunal. It is submitted that the construction is being undertaken only after receiving approvals from relevant statutory bodies such as the OCZMA and CDA (See para 13 of this Counter Affidavit).


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The photographs annexed by the Applicants do not in any manner whatsoever prove that the construction in question is being undertaken without statutory approvals.

22. The averments contained in Para 3 of the Application are false, misconceived, and denied in toto. It is submitted that Rule 4 (iv) of the Wetlands Rules, 2017 prohibits solid waste dumping; Rule 4 (v) prohibits discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements; and Rule 4 (vi) any construction of a permanent nature except for boat jetties. It is respectfully submitted that none of these prohibited activities are being carried out by the answering Respondent at the Project site.

The project in question involves only the construction of a foreshore jetty, which is expressly permissible under Para 5.3(i), read with Para 5.1.2(i)(a) and Para 5.4(ii)(e) of the Coastal Regulation Zone Notification, 2019, as well as Rule 4(vi) of the Wetlands Rules, 2017.

Furthermore, the operations of the houseboat are supported by modern sewage and solid waste management systems to ensure protection of the lake's ecology. During the initial days of its operation, i.e., June 2022 to December 2024, the sewage generated from the houseboat was regularly transferred to the STP at OTDC Barkul Water Sports Complex for proper treatment. With effect from 04.01.2025, the answering Respondent has been transferring sewage to its own STP located at Vikash School Campus, Deras, Bhubaneswar, for efficient and effective treatment. This ensures that all sewage generated from Garuda is properly managed, thereby safeguarding the ecology of Chilika Lake.

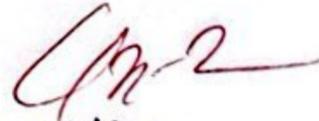
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23. The averments contained in Paras 4-6 of the Application are false, misconceived, and are specifically denied. It is respectfully submitted that Para 5.3(i), read with Para 5.1.2(i)(a) and Para 5.4(ii)(e) of the CRZ Notification 2019, expressly permits foreshore facilities such as jetties and associated infrastructure in CRZ-III and CRZ-IVB areas, subject to clearance by the concerned State Coastal Zone Management Authority, i.e., OCZMA in the present case. In strict compliance, the answering Respondent obtained the requisite clearance for construction of the foreshore jetty at the project site vide OCZMA's approval letter dated 24.10.2024. Additionally, in an abundance of caution, Respondent No. 9 also applied for and secured a No Objection Certificate from CDA, Odisha, vide letter no. 4333/SEIAA dated 18.04.2022, thereby ensuring full statutory compliance.

It is settled principle that once a project has obtained statutory clearances from the competent authorities, such approvals cannot be lightly interfered with unless they are shown to be ex facie illegal, fraudulent, or obtained by suppression of material facts. In the present case, the Applicants have failed to demonstrate any such illegality, and their allegations are therefore wholly unsustainable.

24. In response to Paras 7-8 of the Application, the answering Respondent respectfully submits that no illegality exists in relation to the project in question. Consequently, the District Collector had no occasion or cause to intervene. The grievances raised by the Applicants are therefore wholly unfounded, misconceived, and devoid of merit. The present respondent had no knowledge with regards to the representation dated 11.04.2025 submitted to the District Magistrate.

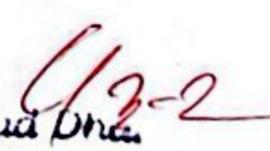

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25. The averments contained in Para 9 are false, frivolous, and denied in toto. It is respectfully submitted that the answering Respondent does not exercise any control over the state machinery, as baselessly alleged by the Applicant, nor has it ever sought to leverage any such influence to its advantage or to the detriment of the Applicant. The newspaper reports were orchestrated by the present applicant and these are all false reports which were published at the behest of the Applicant.

26. In response to Para 10, the answering Respondent submits that despite complete compliance of due procedure and applicable statutory framework, the Applicant Union has persistently obstructed the Respondent's project to serve its extraneous interests. The Union has continuously attempted to stall the Respondent's lawful and duly approved project through repeated obstructions, intimidation and extortion. The answering Respondent has accordingly taken legal recourse by lodging an FIR (No. 0145 dated 26.05.2025) at Balugaon Police Station against one Bibhuti Behera (member of the Applicant Union).

27. The contents of Para 11 are matters of record. However, the answering Respondent adds that the approval by the Special Single Window Clearance Committee for promotion and development of Tourism & Industries related projects, held under the chairmanship of Addl. Chief Secretary to Govt., Tourism Department on 30.07.2024 was followed by statutory clearances by concerned authorities for both the operation of the houseboat as well as the construction of the permanent jetty, which is the


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subject matter of the present application (See Para 10 and 13 of this Counter Affidavit). The Applicants have suppressed these subsequent approvals which are material to the adjudication of the present application.

28. The averments contained in Paras 12-14 of the Application are false, misconceived, and are specifically denied. It is submitted that the answering Respondent has obtained all requisite approvals under the Coastal Regulation Zone Notification, 2019 for the construction of a permanent foreshore jetty at Gadadwara, Chilika, Khordha. Initially, the Respondent obtained CRZ clearance from the OCZMA vide Letter No. 77/OCZMA dated 24.06.2022 for the construction of a floating jetty at Satapada, Puri. Subsequently, it was found that the floating jetty was unsuitable for the boarding and disembarking of the houseboat's guests as well as for its overall operations. Accordingly, the Respondent applied for its modification into a permanent concrete structure. The OCZMA considered the request in its 49th meeting and granted approval for the conversion vide Letter No. OCZMA/184/2024 dated 24.10.2024. This approval explicitly permits the construction of a permanent foreshore jetty in full compliance with the provisions of the CRZ Notification, 2019.

The said clearance demonstrates that the project is fully lawful, environmentally compliant, and undertaken with due regard to all statutory requirements, thereby nullifying any allegations of illegal construction at the project site. The Applicants' reliance on the earlier clearance for a temporary floating jetty at Satapada, Puri, without reference to the subsequent approval for conversion to a permanent

[Signature]
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concrete jetty at Gadadwara, Khordha, is misleading and constitutes suppression of material facts. Accordingly, this Application is liable to be dismissed at the outset.

29. The averments of Para 15 of the Application are misconceived and are denied in toto. It is submitted that CRZ Notification, 2019, does not require publication of any project-specific clearances. That the contentions of the Applicant is misconceived and based on the earlier CRZ Clearance granted to the Applicant. It is further humbly submitted that the CRZ Clearance granted for the permanent jetty does not stipulate any such conditions.

30. The averments contained in Para 16 of the Application are false, misconceived, and specifically denied. The Applicant has not produced any evidence to substantiate its allegations. It is submitted that the answering Respondent is an environmentally responsible company, and the operations of the houseboat Garuda are supported by modern sewage and solid waste management systems to ensure the protection of Chilika Lake's ecology. During the initial period of its operation, i.e., from June 2022 to December 2024, the sewage generated from the houseboat was regularly transferred to the STP at OTDC Barkul Water Sports Complex for proper treatment. With effect from 04.01.2025, the Respondent has been transferring all sewage to its own STP located at Vikash School Campus, Deras, Bhubaneswar, where it is treated efficiently and effectively. These measures ensure that all sewage generated from Garuda is properly managed, thereby safeguarding the ecology of Chilika Lake.

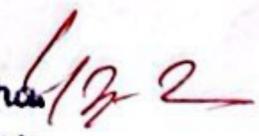
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It is submitted that the Respondent has duly obtained all required clearances, and ensures strict compliance with all environmental and statutory requirements.

31. The contents of Paras 18 to 25 of the Application, highlighting the ecological importance of Chilika Lake and its designation as a Ramsar site, are fully acknowledged by the answering Respondent. However, it is categorically submitted that the construction and operation of the jetty do not, in any manner, compromise or harm the lake's ecology. The jetty has been designed and executed in a fully sustainable manner, with prior approvals obtained from all relevant statutory authorities (see Para 4 of this Counter Affidavit). Any assertion to the contrary is factually and legally unsustainable.

32. The averments contained in Para 26 of the Application are wholly misconceived and are denied in toto. It is respectfully submitted that the provisions of the Wetlands (Conservation and Management) Rules, 2017, are not applicable to the project site in Chilika, since proviso to Rule 3 of the Wetlands (Conservation and Management) Rules, 2017, explicitly carves out categories of areas to which the Wetland Rules shall not apply. Specifically, Rule 3(b) categorically excludes from the purview of the 2017 Rules all areas falling under the Coastal Regulation Zone (CRZ) Notification, 2011 (as amended from time to time). The Hon'ble Supreme Court's order dated 04.10.2017 in *W.P.(C) No. 230 of 2001* wherein the Hon'ble Apex Court directed continued protection of 2,01,503 wetlands mapped by the Union of India under the principles of Rule 4 of the Wetland Rules, and permitted filing of objections to the new 2017 Wetland Rules, was a general order aimed at ensuring transitional

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protection of wetlands pending consideration of objections to the 2017 framework. The said order neither overrides nor nullifies the express exclusion provided under Rule 3(b) of the 2017 Rules. Consequently, in so far as the present project site in Chilika is concerned, which falls squarely within the ambit of the Coastal Regulation Zone Notification, 2019, the Wetlands Rules, 2017, and the directions issued by the Hon'ble Supreme Court on 04.10.2017 have no application. The project area continues to be regulated exclusively under the CRZ framework and not under the Wetlands Rules. Without prejudice to the aforesaid, it is humbly submitted that the only construction carried out is that of a jetty, which constitutes a permissible foreshore facility under Rule 4(vi) of the Wetlands (Conservation and Management) Rules, 2017, which expressly permits the construction of permanent structures for boat jetties. This demonstrates beyond doubt that the project is fully lawful, environmentally compliant, and strictly within the scope of statutory authorizations. Any contrary allegation is baseless, factually incorrect, and legally unsustainable.

For VIKASH ECO RESORT PVT. LTD.

Valluri Srinivas Director

DEPONENT



VERIFICATION

I, Valluri Srinivas, aged about 43 years, S/o- Valluri Satya Raju, Managing Director, Vikash Eco Resorts, having its registered office at Deras Road, PO- Kantabada, Dist- Khurda, Odisha do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as

The above named Deponent
Solemnly affirm on *3.2.2016*
by *V. Srinivas* Being Identified
by *M. B. Barik (Adv)*

7/2/2016
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Advocate
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derived from official records and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this 3rd day of February, 2026.

For VIKASHECO RESORT PVT. LTD.

Bhubaneswar

Date- 03.02.2026

Vallu Sainiy Director

VERIFICANT

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S.P. Das

Surendra Prasad Das
Advocate
NOTARY, CUTTACK

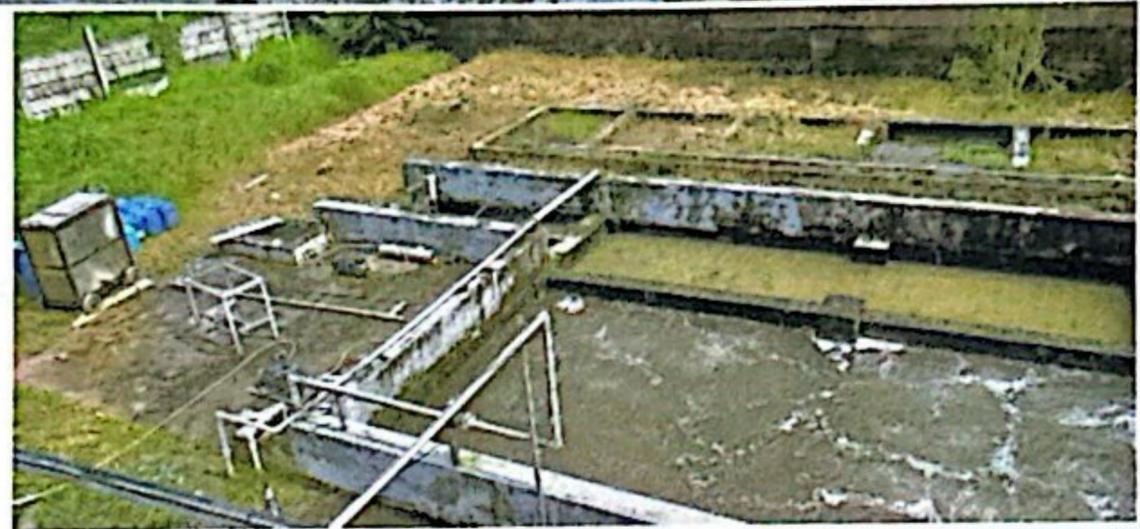
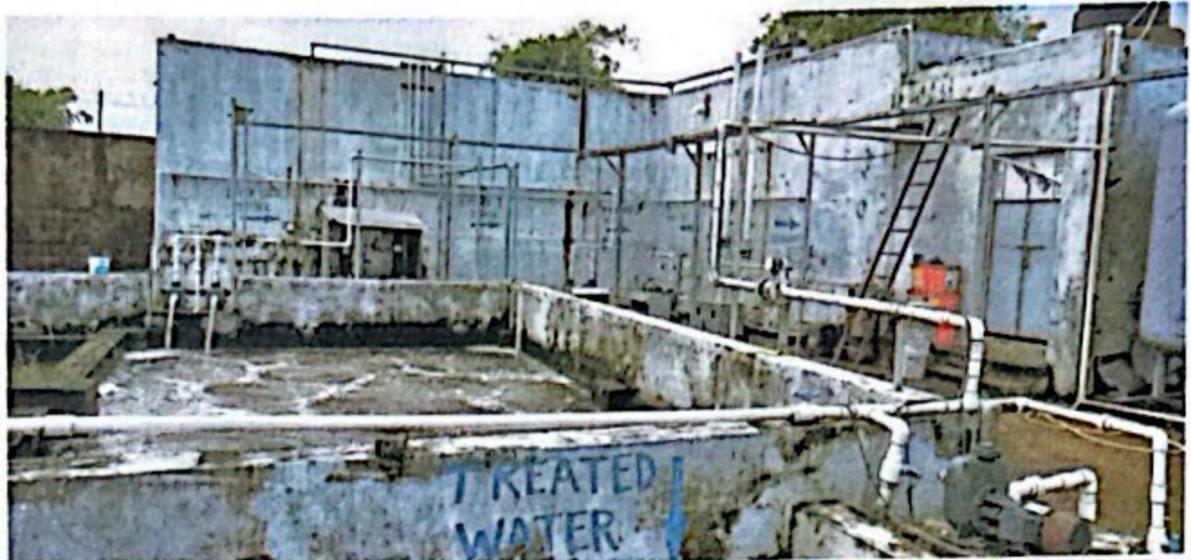
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Images from old STP of Water Sports Complex, OTDC, Pantha Nivas, Barkul

Traces Copy attached

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Images from STP plant, Vikas Residential School, Deras

True Copy attested
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Garuda Sewage Treatment Register



| Sl No | Date | Details | STP Details | HK Sign | Manager Sign |
|-------|----------|--|-------------|-------------|--------------|
| 58 | 2/12/24 | waste sucking and shifted to STP | OTDC Barkul | [Signature] | [Signature] |
| 59 | 20/12/24 | waste sucking and shifted to STP Plant | OTDC Barkul | [Signature] | [Signature] |
| 60 | 4/1/25 | waste sucking and shifted to STP | BBSR | mham, | [Signature] |
| 61 | 22/1/25 | waste sucking and shifted to STP Plant | bbsr | [Signature] | [Signature] |
| 62 | 6/2/25 | waste sucking and shifted to STP | BBSR | [Signature] | [Signature] |
| 63 | 21/02/25 | waste sucking and shifted to STP | Bhubaneswar | [Signature] | [Signature] |
| 64 | 15/3/25 | waste sucking and shifted to STP | BBSR | [Signature] | [Signature] |
| 65 | 16/4/25 | waste sucking and shifted to STP Plant | bbsr | mham, | [Signature] |
| 66 | 20/05/25 | waste sucking and shifted to STP. | Bhubaneswar | [Signature] | [Signature] |
| 67 | 18/6/25 | waste sucking and shifted to STP | B.BSR | [Signature] | [Signature] |
| 68 | 25/7/25 | waste sucking and shifted to STP | BBSR | [Signature] | [Signature] |
| 69 | 09/08/25 | waste sucking and shifted to STP Plant | bbsr | [Signature] | [Signature] |
| 70 | 28/8/25 | waste sucking and shifted to STP | Bhubaneswar | [Signature] | [Signature] |
| 71 | 06/09/25 | waste sucking and shifted to STP Plant | bbsr | [Signature] | [Signature] |
| 72 | 19/9/25 | waste sucking and shifted to STP | Bhubaneswar | [Signature] | [Signature] |
| 73 | 01/10/25 | waste sucking and shifted to STP | Bhubaneswar | [Signature] | [Signature] |
| 74 | 18/10/25 | waste sucking and shifted to STP. | BBSR | [Signature] | [Signature] |
| 75 | 01/11/25 | waste sucking and shifted to STP | bbsr | [Signature] | [Signature] |
| 76 | 12/11/25 | waste Suck to Bhubaneswar | BBSR. | [Signature] | [Signature] |
| 77 | 28/11/25 | waste sucking and shifted to Bhubaneswar | BBSR | [Signature] | [Signature] |

True Copy attached
[Signature]
ADV



ODISHA COASTAL ZONE MANAGEMENT AUTHORITY

Forest, Environment and Climate Change Department, Government of Odisha

Letter No. 14 /OCZMA

File No. FE-OCZMA Meeting-0001-2023

Dt. 25/01/2024

From

Dr. K. Murugesan, IFS
Member Secretary, OCZMA

To

| | |
|---|--------|
| Principal Secretary to Govt. Housing and Urban Development Department, Govt. of Odisha | Member |
| Commissioner-cum-Secretary to Govt. Fisheries and Animal Resources Development Department, Government of Odisha | Member |
| Principal Chief Conservation of Forest (WL) and Chief Wildlife Warden, Odisha | Member |
| Member Secretary, State Pollution Control Board, Odisha | Member |
| Chief Conservator of Forest, Regional Office of MoEF&CC, Bhubaneswar | Member |
| Dr. Ajit Pattnaik Retd. PCCF, Odisha | Member |
| Prof. P.K. Mohanty, Professor & Head Dept. of Marine Science, Berhampur University | Member |
| Dr. K.V. Thomas, Former Director, National Centre for Earth Science Studies (NCESS) | Member |
| Prof. K.C. Rath, Professor & Head PG Dept. of Geography, Utkal University | Member |
| M/s. Action for Protection of Wild Animals (APOWA), Kendrapada | Member |

Sub: Proceedings of 49th meeting of the Odisha Coastal Zone Management Authority (OCZMA).

Sir,

I would like to transmit herewith the proceedings of 49th meeting of the Odisha Coastal Zone Management Authority held on 09.01.2024 at 05:00 pm through virtual mode under the chairmanship of Addl. Chief Secretary, Forest, Env. & CC Department and Chairman, OCZMA for your kind perusal and necessary action.

Yours faithfully,

Encl: As above

[Signature]
MEMBER SECRETARY

Memo No. 15 /OCZMA

Dt. 25/01/2024

Copy submitted to the Private Secretary to Additional Chief Secretary, FE&CC Department for kind information of ACS, FE&CC Department.

[Signature]
MEMBER SECRETARY

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Proceedings of the 49th meeting of the Odisha Coastal Zone Management Authority held on 09.1.2024 at 5.00 PM through video conferencing mode

A. Confirmation of the minutes of the 48th meeting of OCZMA held on 17.10.2023.

The 48th meeting of OCZMA was held under the Chairmanship of Additional Chief Secretary, Forest, Environment & Climate Change Department, Govt. of Odisha through video conferencing mode on 17.10.2023 at 3.30PM. The minutes of the meeting was sent to all the members on 20.10.2023 and is treated as confirmed as no response has been received from all concerned. **The list of members present in the meeting is attached as Annexure-A.**

B. Ccompliance of the decision taken in the last OCZMA Meeting.

| Sl.No. | Project / Project Proponent | Decision taken | Compliance | Status |
|--------|--|---|------------------|--------|
| D.1 | Clearing of Water way and Construction of river training wall with associated structures in Bahana Nalla near Markandi in Ganjam district proposed by Drainage Division Berhampur. | The proposal was discussed in the 46th meeting and decided for a field visit before taking a decision in this matter. Visit to the site was carried by the Expert members of OCZMA on 20.09.2023. The observations made by the field visit team was discussed in the 48 th meeting held on 17.10.2023 and Authority decided to grant CRZ Clearance to the project under CRZ Notification, 2019 with a condition that a drain disposal plan need to be prepared by Project proponent before starting the activity. | Approved | Noted |
| D.2 | Clearing of Water way and Construction of river | The proposal was discussed in the 46th | The observations | Noted |



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|-----|--|--|---|-------|
| | training wall with associated structures in Bahada Nalla near Haripur in Ganjam district by Drainage Division Berhampur. | meeting and decided for a field visit before taking a decision in this matter. Visit to the site was carried by the Expert members of OCZMA on 20.09.2023. | made by the field visit team was circulated among the members through email. The report is attached as Annexure-1 for necessary discussion. Detail described in the C Sl.No.-1 | |
| D.3 | Construction of a Guest House at Puri, Mouza Sipasarubali in Puri District by Mr Sibanarayan Mohapatra. | OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri. Collector, Puri was requested vide letter no. 212 dt.30.10.2023 & Letter No. 228 Dt. 18.11.2023 for submission of land verification report. | Collector vide letter no.4169 dt. 19.12.2023 informed that the land schedules are neither under the ownership of Puri Municipality nor listed in the 1504 leased out cases given to different persons/agencies/organization etc. On receipt of land verification report CRZ Clearance order was issued in favour of the project vide letter No. 243/ | Noted |

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| | | | OCZMA Dt. 20.12.2023. | |
| D.4 | Construction of a Lodge building over plot no. 1323/2387, Khata No.85/917 at Mouza Sipasarubali, Puri Town by Sri Krushna Chandra Das. | OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri. Collector, Puri was requested vide letter no. 212 dt.30.10.2023 & Letter No. 228 Dt. 18.11.2023 for submission of land verification report. | Collector vide letter no.4169 dt. 19.12.2023 informed that the land schedules are neither under the ownership of Puri Municipality nor listed in the 1504 leased out cases given to different persons/agencies/organization etc. On receipt of land verification report CRZ Clearance order was issued in favour of the project vide letter No. 240/OCZMA Dt. 20.12.2023. | Noted |
| D.5 | Extension of the existing building of Victoria Club Hotel at Puri by Debashis Kumar, | OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri. There is an allegation | Office of the Puri Municipality, Puri furnish the Violation inquiry report which reveals that the project proponent | Noted |

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|-----|--|---|---|-------|
| | | <p>received against the project violating the CRZ norms by constructing the upper floors without prior clearance from OCZMA. The allegations so received was forwarded to the Collector & Chairman DCZMC for proper inquiry and legal action.</p> | <p>constructed the upper 4th & 5th floor without taking CRZ Clearance violating the CRZ norms.</p> <p>Decision may be taken.</p> | |
| N-1 | <p>Construction of B+S+5 Storied Hotel Building "Jagannath Villa" at Puri by TB Construction Pvt. Ltd.</p> | <p>OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri.</p> <p>Collector, Puri was requested vide letter no. 212 dt.30.10.2023 & Letter No. 228 Dt. 18.11.2023 for submission of land verification report.</p> | <p>Collector vide letter no.4169 dt. 19.12.2023 informed that the land schedules are neither under the ownership of Puri Municipality nor listed in the 1504 leased out cases given to different persons/agencies/organization etc.</p> <p>On receipt of land verification report CRZ Clearance order was issued in favour of the project vide letter No. 237/OCZMA Dt. 20.12.2023.</p> | Noted |

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|-----|--|--|--|-------|
| N-2 | Construction of residential building at Puri by Sri Sibanarayan Dalal. | OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri. Collector, Puri was requested vide letter no. 212 dt.30.10.2023 & Letter No. 228 Dt. 18.11.2023 for submission of land verification report. | Collector vide letter no.4169 dt. 19.12.2023 informed that the land schedules are neither under the ownership of Puri Municipality nor listed in the 1504 leased out cases given to different persons/agencies/organization etc. On receipt of land verification report CRZ Clearance order was issued in favour of the project vide letter No. 249/OCZMA Dt. 20.12.2023. | Noted |
| N-3 | Additional and alteration of existing building of "Park Beach Resort" at Puri. | OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from Collector, Puri. Collector, Puri was requested vide letter no. 212 dt.30.10.2023 & Letter No. 228 Dt. 18.11.2023 for | Collector vide letter no.4169 dt. 19.12.2023 informed that the land schedules are neither under the ownership of Puri Municipality nor listed in the 1504 leased out cases given to | Noted |

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| | | | |
|--|--|---|--|
| | | submission of land verification report. | different persons/agencies/organization etc. On receipt of land verification report CRZ Clearance order was issued in favour of the project vide letter No. 246/OCZMA Dt. 20.12.2023. |
|--|--|---|--|

C. Deferred Proposal

1. Clearing of Water way and Construction of river training wall with associated structures in Bahada Nalla near Haripur in Ganjam district by Drainage Division Berhampur.

The Chief Engineer, Drainage Division Berhampur made a presentation on the proposal Clearing of Water way and Construction of river training wall with associated structures in Bahada Nalla near Haripur for CRZ clearance.

- i. Authority noted that the project is for Clearing of Water way of BhadaNalla near Haripur of GanjamDistrict. The length of the nallah is 17km & with a catchment area of 65.07 sq. kms.
- ii. The inlet confluence location is mostly choked due to sand bar formation which does not allow to drain water to outfall into sea and results in land submergence of 380ha along Bahadanala. Thus every year dredging is required to open the river mouth
- iii. About 380ha of land submergence every year and about 8000 farmers losses their crops every year.The Most of the affected villages belong to Gopalpur and Chhatrapur Assembly Constituency, namely Haripur, Gopalpur, Narayanpur, Bandara, Raukatturu, Allipur, Monsurukota, Upalaputi etc.
- iv. The activities proposed are:
 - Two river training walls up to 5 m contour are to be built at a spacing of 260 m C/C.
 - Five training walls on the northern side of north training wall are proposed to avoid erosion on the northern side.

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- The dredging will be carried out for a width of 100 m from shoreline up to 3m contour.
- v. The total cost of the project is Rs. 84.70 Cr.
- vi. IIT, Chennai prepared the design of the structures.
- vii. The area is falling within the accretion area as per the CZMP map. The GPS location of the site is 19° 15' 39.24"N, 84° 54' 45.378"E.
- viii. The proposed activities falls under different CRZ classification i.e CRZ-IB (Inter tidal area), CRZ-IA Sand dunes area, CRZ-IVB BhadaNalla & IVA Sea area.

The proposal was discussed in the 46th meeting and 48th meeting held on 17.8.2023 & 17.10.2023, respectively and decided that before taking any decision in this matter a field visit by the Expert members is required. After getting the field visit report the proposal will be discussed in the next meeting of OCZMA.

As decided, the Expert members of OCZMA along with Officials of WR Dept. & others visited the Bahada Nalla site near Haripur for the proposed construction of River Training Wall along with associated structures at Haripur, Dist.-Ganjam on 20.09.2023. The members interacted with the proponent, officers from the Dept. of Water Resources, Govt. of Odisha and other local representatives present during the site visit. After a threadbare discussion with the said members present on the site and physical verification of the site as well as the proposed construction, the following observations and recommendations are made.

Observation of the team:

There exists a Fish landing Centre at Gopalpur nearby Bahada Nalla, on the sea side. The Nalla divides Gopalpur and Haripur which is now connected by a bridge near the mouth. From the discussion with the local fishermen in the presence of the officers of the WRD, Govt. of Odisha it is revealed that Bahada Nalla has its origin from Luhajhari Tank near Sitalapalli, and out falls to the Bay of Bengal near Haripur. The Nalla helps in discharging the surplus water, only during the monsoon season, to the Bay of Bengal when the mouth is open. If not, the local fishermen dig open the mouth for the discharge of surplus water which helps to clear the water logging in the catchment (approximately 71.40 Sq Km) and also help the easy movement of fishing boats (both mechanised and traditional) to the Bay of Bengal. During other season, as the water surplus is absent in the catchment and the longshore transport along this coast is high, mouth of the nalla remain closed most of the time. It has been claimed by the proponent that about 8,000 farmers of Bahada nalla catchment will be able to protect their 240 Ha. farm lands from flooding through this project. However, after discussion with the fishermen present, it was ascertained that flooding in the catchment is no more an issue as they easily cut open the Nalla at the time of heavy rainfall for its discharge to the Bay of Bengal, as is the case now. As per team's observation, all the boats operating there are traditional boats or small mechanised boats. Fishermen present there were of the opinion that it would be easier for them to take their boats through Nalla mouth if it remains open round the year.

(Handwritten mark)

Hydrodynamics and Socio-economic conditions associated with Bahada Nalla:

As per the information provided by the Executive Engineer, Drainage Division, Berhampur (Table1), depth of water at the nalla mouth at the peak discharge period during monsoon is about 4m and the discharge is about 118.82 cusec through the nalla. About 12000 fishermen and one fisherman association are dependent on Bahada Nalla for their fishing activities. As per our information from the local fishermen, villagers of Haripur, Gopalpur, Narayanpur, Bandara, Raukatturu, Allipur, Monsurukota and Upalaputi under Bahada command area do not depend on the Nalla for their agriculture. If Nalla remains open round the year it will help some of the aquaculture farmers who are now pumping water from the sea. However, fishermen confirmed that bigger mechanised boats are operated from the Gopalpur Port fishing jetty while small mechanised boats and traditional boats are kept near the Nalla for their operation.

| Catchment Area (Sq KM) | | Water flow (Cumecs) | | Sediment Data | | Total Fisher man dependant (Nos) | | No of Fisher Man association dependant | | Depth Of Flow | |
|--------------------------------|-------------------------------|--------------------------------|-------------------------------|--------------------------------|-------------------------------|----------------------------------|-------------------------------|---|---|--------------------------------|-------------------------------|
| Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur | Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur | Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur | Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur | Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur | Bahana Nalla Mouth At Markandi | Bahada Nalla Mouth At Haripur |
| 244.8 | 73 | 252.750 | 118.82 | N/A | N/A | 8000 | 12000 | 2 Nos (Markandi Samabaya Sangha Society, Krishna Samabaya Matsyivi Sanghal) | 1 no (Primar Marine Fishery Cooperative socity) | 4 meter | 4 Meter |

Creek mouth on the day of the site visit:

On the day of our site visit on 20th September,2023, it was raining and the creek mouth was cut open by the local fishermen for discharge of excess water from the creek to the sea. However, it was observed that unlike in Markandi, at Haripur, there was no flow from the creek to the sea and the creek water was looking almost stagnant. When the team asked the local fishermen present at the site, they said that the discharge from the nalla to sea takes place during monsoon when the rainfall is very heavy at the catchment of the creek. During rest of the seasons, the mouth of the creek gets closed due to deposition of sand.

Baseline Study Available near Haripur:Gopalpur Port Limited sponsored project on "Environmental Monitoring of Gopalpur Port" carried out by the Department of Marine Sciences, Berhampur University observed the shoreline, beach width, beach volume, sediment characteristics, LEO, erosion/accretion environment on a monthly basis from 2012 to April, 2023. Based on the data generated from the above study following are the changes observed in shoreline (Table 2), beach width and beach volume (Table 3).

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Table 2: Interannual change in shoreline north and south of Haripur Creek

| | Shoreline change (m) | |
|-------------------------|----------------------|---------------|
| | Haripur south | Haripur north |
| 2012-13 | 3.8 | 11.3 |
| 2013-14 | 5.9 | -14.9 |
| 2014-15 | -12.0 | 0.2 |
| 2015-16 | -13.1 | -25.5 |
| 2016-17 | 17.9 | 57.2 |
| 2017-18 | 45.5 | 4.1 |
| 2018-19 | -47.4 | -13.9 |
| 2019-20 | 15.1 | 25.9 |
| 2020-21 | -8.7 | -11.4 |
| 2021-22 | -13.8 | 30.9 |
| 2022-23 | 40.5 | 6.9 |
| Net gain/Loss (2012-23) | 55.2 | 79.6 |

Table 3: Interannual change in beach width and volume north and south of Haripur Creek

| | Beach Width (m) | | Beach Volume (m ³ /m) | |
|-------------------------|-----------------|---------------|----------------------------------|---------------|
| | Haripur south | Haripur north | Haripur south | Haripur north |
| 2012-13 | 7.2 | 3.3 | 13.3 | -14.3 |
| 2013-14 | -6.2 | -22.3 | -10.0 | -15.5 |
| 2014-15 | 1.3 | 8.8 | 2.3 | 13.1 |
| 2015-16 | 5.4 | 8.0 | 10.7 | 21.6 |
| 2016-17 | -4.0 | 40.9 | 8.1 | 82.7 |
| 2017-18 | 8.9 | 1.8 | 8.7 | 34.4 |
| 2018-19 | 1.5 | -18.9 | 16.3 | -46.9 |
| 2019-20 | -2.2 | 1.7 | -8.9 | 16.8 |
| 2020-21 | 13.4 | 21.0 | 33.6 | 74.7 |
| 2021-22 | -9.4 | 9.6 | -16.0 | 18.3 |
| 2022-23 | 2.2 | -0.2 | -1.4 | -0.2 |
| Net gain/Loss (2012-23) | 10.8 | 50.4 | 46.2 | 138.8 |

As the long shore transport along this coast is predominantly from south to north, a shore perpendicular structure like southern breakwater allows the sediment flow to settle on its south while the coast to its north becomes sediment starved. Hence, erosion occurs to the north of a shore perpendicular structure, which is also the case at Gopalpur Port. In order to prevent erosion groins are constructed along with beach nourishment. This was also rightly observed by IITM in its report prepared for Bahada Nalla project. It was found that the beach width has increased by 530m from March 2011 to December 2021 just south of breakwater. Gradually the rate of deposition decreases towards south and hence there is a change in beach width of 50.4m and

10.8m on the north and south of Haripur creek (Table 3). However, the beach volume changes are more than the width.

Proposed construction of River Training wall and associated structures in Bahada Nalla at Haripur:

Department of Water Resources, Govt. of Odisha proposes to construct River Training wall and associated structure in Bahada Nalla in order to clear the water way, which in turn shall help in achieving relief from flood and water logging at the catchment of the Nalla. Before undertaking this work WRD requested IIT, Madras to provide detailed project report on the design of River training wall and other associated structures. Accordingly, IIT Madras has provided detailed structural design, which are superimposed on CRZ map of the area. As per the design, following structures have been suggested for construction (Table 4).

Table 4: Details of structural design at Bahada Nalla, Haripur

| Components | Contour level | Length |
|-------------------------------|---------------|--------|
| River Training Wall 1 (south) | -5m | 408m |
| River Training Wall 2(north) | -5m | 554m |
| Groyne1(north) | -4m | 488m |
| Groyne2(north) | -3m | 409m |
| Groyne3(north) | -2m | 283m |
| Groyne4(north) | -2m | 283m |
| Groyne5(north) | -2m | 283m |

IIT Madras also proposed to place the two river training walls within a spacing of 260 m C/C at Haripur. Also, the spacing proposed between groins is little more than 100m. The dredging will be carried out for a width of 100 m from shoreline up to -3m contour while the length of the dredging will be 360m at Haripur. The impact of groins on the present shoreline was studied by IITM. Predictions based on the model input such as wave height, period, direction with respect to north, slope parameter, duration of wave event, length of groin, position of groin active berm and depth indicated the following shoreline evolution at Haripur.

Training wall 1 of 408m at (-) 5m located south side of river (By passing expected at 22nd year)

Groin 1 – 488 at (-) 5m bypassing expected at 17th year

Groin 2 – 409 at (-) 3m bypassing expected at 11th year

Groin 3 – 283 at (-) 2m bypassing expected at 5th year

On the other hand, Central Water and Power Research Station (C.W.P.R.S.), Pune, in its mathematical model studies for hydrodynamics, siltation and shore line evolution for Fish Landing Centres at Gopalpur by the Directorate of Fisheries, Govt. of Odisha (Technical report no. 5618/August 2018) suggested protective measures on

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sedimentation and shore line changes. The study indicated that for Gopalpur site, after 3 years the sediment will bypass the Groynes of length 360m and it will be deposited in the inlet. CWPRS suggested that periodical maintenance dredging is required to maintain proper draft for smooth navigation of vessels and the dredging data to be monitored regularly by the Directorate of Fisheries, Govt. of Odisha.

Recommendations of the team:

1. Bahada Nalla at Haripur is commonly known as Haripur Creek. It remains closed more than 9-10 months in a year and is cut open by the local fishermen for discharge of excess water from the creek to the sea during heavy rainfall. The salinity of the creek water, even during monsoon season, is relatively higher, and is not at all useful for agricultural purposes, as opined by the local fishermen. However, the water is useful for some of the aquaculture firms surrounding the creek. Fishermen present at the site also opined that maintaining the mouth of the creek open will help them for taking their boats easily into the sea.
2. The flow was either very weak or absent from the creek to the sea even during peak monsoon rainfall during our site visit. Hence, it is doubtful that even if the mouth remains open due to the proposed structures, the required draft will not be available for movement of boats.
3. Based on the observation of IITM about the very high rate of deposition at the south of port breakwater (530m) between 2011 to 2021, model studies of CWPRS, Pune that sediments will bypass the groins and will deposit in the inlet, and the baseline study indicating a depositional trend in beach width, volume and shoreline at a higher rate at north of Haripur creek mouth than that of south, the committee is of the same opinion as the CWPRS, Pune that the mouth will be closed very soon due to very high depositional trends of sediment. It is also contemplated that the present depositional trend at Haripur south will accelerate further after the construction the shore perpendicular south (408m) and north(554m) river training walls. In view of the above geo-morphological changes associated with structures of the Gopalpur Ports Ltd., the prevailing oceanographic conditions, particularly the long-shore transport and the depositional trends on the south of shore perpendicular structures, the proposed structures at Haripur to maintain the mouth open and to have round the year connectivity between the creek and the Bay of Bengal will not be sustainable, unless regular desiltation provision is made to keep the mouth open.
4. As the mouth will be closed very often even if it is dredged at regular intervals, maintenance dredging would involve very high cost which needs to be factored in the project cost based on the cost benefit analysis.
5. Therefore, participation of local fishermen in this endeavour would help immensely in maintaining the mouth open, as and when required, by cutting it manually, which they have been doing now. Support to the local fishermen for

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cutting open the mouth at the time of need through the local government appears as the most feasible and cost-effective solution and may be adopted in case of Haripur creek.

6. Groynes No. G3, G4 & G5 falls in CRZ-IA area as per the report of IRS Chennai i.e over the sand dunes and as per CRZ notification, 2019 it is not a permissible activity in CRZ-IA area. and requested to revised the plan and prepared a cadastral level mapping through Odisha Space Applications Centre (ORSAC) for re-examination of the proposal.

As per the dredge disposal plan submitted by the project proponent, the river mouth dredging will be carried out for a width of 100m from the shoreline up to 3m contour. The dredge depth will be (-) 3 m and the side slope is given as 1 vertical: 3 horizontals. The dredge volume is 1,39,458 cum for Haripur and maintenance dredging will be carried out once in 4 years. The uncontaminated sediments will be dumped in the area in between the proposed groynes.

The P.P submitted that 5 short groynes are suggested on the north side of northern training wall. The last north groyne of Haripur is 283m. Out of this nearly 50% is directly protruding into water. The groyne is in already accretion zone. The studies indicate accretion rate (2011-2021) varies from nearly 116m in Haripur coast to 500m south of Gopalpur main breakwater. The breakwater of Gopalpur is located at a distance of more than 4km from the last groyne which is far away from the influence area of groyne.

The Authority discussed the observations of the field visit team and the presentation made by IIT Madras, the Project consultant regarding the feasibility of the project, its impact on shoreline and after detailed deliberation, it was decided that a detailed discussion about the feasibility of the project is required as Govt. is going to spend an amount of Rs 84 Crores for this project. Further, the Executive Engineer, Water Resource Department, IIT Madras, Consultant of the project, Dr. Ajit Ku. Pattnaik & Dr. P. K Mohanty, Expert Member, OCZMA and Member Secretary, OCZMA will make a detailed discussion about the project and brief it to the Chairman, OCZMA for a decision and accordingly the proposal is deferred.

D. Fresh proposal

- 1. Setting up of a Floating Storage and Regasification Unit (FSRU) based LNG terminal and Jetty at Gopalpur Port, Odisha by M/s. Petronet LNG Limited.**

The CGM & Vice President, Petronet LNG Limited made a presentation before the Authority for CRZ recommendation of the proposal "Set up of a Floating Storage and Regasification Unit LNG Terminal within the area of Gopalpur Port Limited" Gopalpur, Ganjam District.

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The proposal was examined as per the provision of CRZ Notification, 2019. Brief of the project is as follows as:

- I. Petronet LNG Limited (PLL) proposed to set up an LNG Terminal of capacity 4.0 MMTPA and construction of a jetty at Gopalpur Port premises along with laying of a pipeline of length 36KM to join to the existing Srikakulam-Angul Pipeline in Phase-I. The proposed LNG Terminal is based on Floating Storage Regasification Unit (FSRU) initially and will be converted to land based LNG regasification terminal in Phase-II with a capacity of 5MMTPA. The cost of the project is Rs. 2306 Crores.
- II. The terminal will receive LNG from the tankers where it will re-gassify in to natural gas for delivery through pipeline.
- III. The developmental activities in Phase-I (FSRU) based terminal includes
 - 1.6 km long trestle for Jetty.
 - Unloading platform
 - Berthing Dolphins & Mooring Dolphins
 - Jetty Control Room
 - Steel catwalk structure
 - Dredging
 - HP NG Arms
 - LNG Storage vessels
 - Truck loading facilities
 - Associated pipelines
 - Firefighting systems
 - Utilities & distribution network
 - Pipeline transfer facilities

In Phase-II the FSRU will be the expanded to Land based LNG Terminal with capacity of 5 MMTPA with the following facilities:

- Unloading arms and unloading lines
 - LNG Storage tank
 - Boil off gas compressor
 - High Pressure LNG Pumps
 - Shell & tube vaporizer
 - Regasification facilities
 - Send out metering
 - GTGs for captive power back up during power frailer.
- IV. LNG will be unloaded from the Ship tankers to the LNG Storage tanks with a rate of 12,750 m³/hr through 32" pipeline. The max capacity of the LNG Ship is 266,000 m³ and the Storage tank capacity is 1,84,000 m³. Temperature of the LNG in the storage tank is -1610c.

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- V. Tanks and the pipelines are equipped with the leak detection system through RTD Sensor and fibre optic cables.
 - VI. Bathymetry chart covering the navigational channel and the turning circle indicates that the water depth at the terminal site is ranging from 12.7 to 14.8 m.
 - VII. The activities are proposed within Gopalpur Port premises, Chhatrapur Taluka, Ganjam District, Odisha. The GPS Co-ordinates of the project is 19° 18' 13.44" N & 84° 57' 52.72" E. the cost of the project is Rs.2306 Cr.
 - VIII. Gopalpur Port Limited provided approximately 19.5 acre of land for this project.
 - IX. The project attracts EIA Notification, 2006 and falls under Category –A which required Environmental Clearance from MoEF & CC. MoEF&CC granted ToR for this project vide letter no. 10/21/2023-IA.III dt. 3rd July 2023.
 - X. Institute of Remote Sensing, Anna University Chennai carried out the CRZ study and prepared the 1:4000 scale CRZ Map superimposing the project layout.

Status of various activities falls in different CRZ areas as per IRS, Chennai report:

| Sl. No | Project details | CRZ Classification | Length of pipelines in meter | Total Area in sq.m |
|--------|-----------------------------------|----------------------------------|------------------------------|--------------------|
| 1 | Proposed LNG Pipeline corridor | CRZ-IB | 267.44 | 3326.79 |
| | | CRZ-III A (No Development Zone) | 357.23 | |
| | | CRZ-III(200-500 from HTL) | 903.58 | |
| | | CRZ-IVA | 1256.44 | |
| | | Outside CRZ | 542.10 | |
| 2 | FSRU based LNG Terminal and Jetty | CRZ-IVA (No Development Zone) | 2502.07 | 2502.07 |
| | Proposed phase-1 Plot | CRZ-III (NDZ) | 4167.28 | 78913.70 |
| | | CRZ-III (200 to 500M from HTL) | 74746.42 | |
| | Proposed Phase-2 Plot | CRZ-IB | 59349.90 | 304728.30 |
| | | CRZ-III (NDZ) | 207222.45 | |
| | | CRZ-III (200 to 500M from HTL) | 38155.95 | |

- XI. The proposed activities are permissible under CRZ Notification, 2019 under:

Para 5.1.2-CRZ-IB

(ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.

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(iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.

(v) Facilities for receipt and storage of petroleum products and **liquefied natural gas** as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.

(xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.

(xv) Pipelines, conveying systems including transmission lines.

Para 5.3 CRZ-III:

(i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

Para 5.4 CRZ-IV

Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.

1. Pipelines, conveying systems including transmission lines.

The project required recommendation to MoEF&CC as per Para 7(ii) of the CRZ-Notification 2019.

OCZMA discussed the proposal and it was decided to recommend the proposal to MoEF&CC as per Para 7(ii) of the CRZ-Notification 2019 for consideration for grant of CRZ Clearance as per the clause 1.9(iii) (b) of Annexure 1 of CRZ Notification, 2019:

- i. When the permissible developmental activities are taken up on the beaches If loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be under taken by the project Authorities and its long term maintenance shall be ensured by them.

2. Improvement of Passenger Jetty at Brahmapur in Chilika Lake under Krushnaprasad Block of Puri District, Odisha.

The Directorate of Ports and Inland Water Transport, made a presentation before the Authority for the proposal "Improvement of Passenger Jetty at Brahmapur village in Krushnaprasad block of Chilika, Puri district for CRZ approval.

Chilika is a saline water lake thus project attracts CRZ Notification, 2019. The proposal is examined as per the provision of CRZ Notification, 2019.

The project has the following background features based on the documents provided by project proponent:

1. The project is for Improvement of existing Passenger Jetty at Brahmapur in Chilika Lake under Krushnaprasad Block of Puri District, Odisha.
2. Brahmapur village is located in an island of Chilika and people of the village mostly dependent on fishing. The people of these villages depend on the nearest market at Satapada for marketing their catch. Satapada is the only nearest commercial and tourism hub which is accessed by passenger boats only which is approximately 2.5-3.0 km away from the Island. Water ways is the only ways of transport of the village. There already a jetty exists on the island at Brahmapur village which is very old and in dilapidated condition which make it difficult for the locals to berth their vessels. The existing jetty width and landing platform are too narrow to accommodate free passage of passengers and goods as per present and future demands.
3. Thus, the local demands are to improve the jetty at Brahmapur as water is the only mode of transport for these villages of the island. As per the feasibility report of IIT Bombay, the existing jetty is dilapidated condition that cannot be repaired or rehabilitated and it has limited facilities, so the proposed site is selected for the construction of a new jetty which is 30m towards east from the existing site considering the favourable current direction.
4. The proposed jetty will be a piled structure and a concrete deck with a dimension of 148m long x 6m wide for movement of passenger and goods. Out of the 145 m long jetty the length of approach jetty & main jetty will be 103 m and 45 m respectively. The main jetty has 8 fingers for berthing. Each finger will have total length of 45 m & width of 3 m. Last finger jetty has slope at end of the jetty for easy loading and unloading of bike and cycles. The spacing between the two fingers will be 12 m to avoid the traffic and accidents during berthing. There will be a provision of waiting hall with 19.77 m length and 8 m width for the waiting of passenger.
5. The total land area used for the proposed development is 9800 sqm. No forest land is involved in this project.
6. Project cost is Rs. 13.71 Crores.
7. The geographical location of the jetty site is Latitude 19° 38' 58.332" N & Longitude 85° 26' 11.598" E & Waiting hall area is 19° 38' 58.168" N & Longitude 85° 26' 10.703" E.

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8. Institute of Remote Sensing, Chennai prepared the 1:4000 scale CRZ Map superimposing the project location on the map. The map indicates that the proposed main jetty and the finger jetties falls fully in the IVB zone (Chilika water body). The location of the waiting hall falls in CRZ-III (No Development Zone) Area. No Eco sensitive area is present around the project site.
 9. EIA Study and Hydrodynamic modelling study for this project was carried out by IIT Madras. The design of the jetty is subjected to the maximum current speed of 0.2 m/s. The Sediment transport simulations study with proposed development conditions were undertaken for a period of 10 years in continuous and observed that no bed-level changes and net-longshore sediment transport is observed in the vicinity of proposed jetty.
 10. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

5.3 CRZ-III (ii)(c) (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).

Though the project is site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority as per the MoEF&CC, Office Memorandum No. IA3-12/1/2022.IA.III Dt. 29th November 2022.

After detail discussion, it was opined that the project is very much necessary for the local community and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019.

3. Improvement of Passenger Jetty at Mahensha in Chilika Lake under Krushnaprasad Block of Puri District, Odisha

The Directorate of Ports and Inland Water Transport, made a presentation before the Authority for the proposal "Improvement of Passenger Jetty at Mahensha village in Krushnaprasad block of Chilika" for CRZ Clearance.

The proposal is examined as per the provision of CRZ Notification, 2019. The project has the following background features based on the documents provided by P.P:

- i. The project is for Improvement of Passenger Jetty at Mahensha in Chilika Lake under Krushnaprasad Block of Puri District, Odisha.
- ii. Mahensha village is located in an island of Chilika and people of the village mostly dependent on fishing. The people of these villages depend on the nearest market at Satapada for marketing their catch. The site is approximately 3 km

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- from Satapada and 2.5 km from Janhikuda. Water is the only mode of transport for these villages of the island. There already a jetty exists on the island at Mahensha village which is very old and in dilapidated condition which make it difficult for the locals to berth their vessels. The existing jetty width and landing platform are too narrow to accommodate free passage of passengers and goods. Thus, the local demands to improve the jetty at Mahensha.
- iii. Directorate of Ports and Inland Water Transport, Bhubaneswar operating under the administrative control of Commerce & Transport (Com) Department, Government of Odisha envisages upgrade/improve the existing jetties and allied facilities at Mahensha and Brahmapur village in the Chilika Lake under the Krushnaprasad block of Puri District of Odisha. Dept. engage IIT Bombay for the pre-feasibility, EIA & hydrodynamic study of the project. As per the report of IIT Bombay, the existing jetty is dilapidated condition that cannot be repaired or rehabilitated and it has limited facilities, so the proposed site is selected for the construction of a new jetty which is 30m towards east from the existing site considering the favourable current direction.
 - iv. The proposed jetty will be a piled structure having a concrete deck with a dimension of 222.6m long x 6m wide for movement of passenger and goods. The main jetty has 10 fingers for berthing. Each finger will have total length of 45 m and width of 3 m. Last finger jetty has slope at end of the jetty for easy loading and unloading of bike and cycles. The spacing between the two fingers will be 12 m to avoid the traffic and accidents during berthing. There will be a provision of waiting hall with 19.77 m length and 8 m width for the waiting of passenger.
 - v. The total land area used for the proposed development is 9800 sqm. No forest land is involved in this project.
 - vi. Project cost is Rs. 17.25 Crores.
 - vii. The geographical location of the jetty site is Latitude 19° 98' 10.682" N & Longitude 85° 25' 25.228" E, proposed finger jetty – 19° 39' 12.260"N, 85° 25' 17.392"&Waiting hall area is 19° 39' 10.178" N & Longitude 85° 25' 25.382" E.
 - viii. Institute of Remote Sensing, Chennai prepared the 1:4000 scale CRZ Map superimposing the project location on the CZMP map No. OD-17. The report indicates that the proposed main jetty and the finger jetties falls fully in the CRZ-IB, III & IVB zone (Chilika water body). The location of the waiting hall falls in CRZ-III (No Development Zone) Area. No Eco sensitive area is present around the project site.

Construction proposed in various CRZ Zone as per IRS, Chennai report

| Description | CRZ Classification | Area in Sq.m | Total area in Sq.m |
|-----------------------|--------------------|--------------|--------------------|
| Proposed main Jetty | CRZ-IB | 1031.31 | 1431.02 |
| | CRZ-III(NDZ) | 5.86 | |
| | CRZ-IVB | 393.85 | |
| Proposed finger Jetty | CRZ-IVB | 1205.51 | 1205.51 |
| Proposed Waiting Hall | CRZ-III(NDZ) | 87.35 | 87.35 |

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- ix. EIA Study and Hydrodynamic modelling study for this project was carried out by IIT Madras. The design of the jetty is subjected to the maximum current speed of 0.4 m/s and the average current speed is 0.12m/s, the Sediment transport simulations study with proposed development conditions were undertaken for a period of 10 years in continuous and observed that the siltation after 5 years is less than 0.5m which leads to minor siltation in the navigational channels and may require maintenance every 3-5 years. No bed-level changes and net-longshore sediment transport is observed in the vicinity of proposed jetty and in long run no major changes in the shoreline will happen due to the proposed jetty.
 - x. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.1.2 CRZ-I B - The inter tidal areas:

(ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like

5.3 CRZ-III (ii)(c) (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

Though the project is site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority as per the MoEF & CC, Office Memorandum No. IA3-12/1/2022.IA.III Dt. 29th November 2022.

After detail discussion, it was opined that the project is very much necessary for the local community and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019.

4. Development of existing Fishing Base to a Fish Landing Jetty with associated facilities at Chandinipal in Bhadrak District, Odisha.

The Executive Engineer, Fishery & Animal Resources Development Department, Govt. of Odisha made a presentation before the Authority for the proposal "Development of existing Fishing Base to a Fish Landing Jetty with associated facilities at Chandinipal in Bhadrak District, Odisha" for CRZ Clearance.

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The brief of the project is as follows as per the documents submitted by project proponent:

- i. It is a renovation proposal of the existing fishing base at Chandinipal to a Fish Landing Jetty with associated facilities to provide a hygienic fish landing centre to the local fisher community and provide a safe shelter during extreme weather condition.
- ii. At present total 96 nos of boats are operating in that area. The total quantity of fish catches during peak hour is 3.28 MT by the locals. The existing base is in dilapidated condition and is unable to provide a hygienic centre for fisherman community for which the project is proposed.
- iii. The developmental facilities include:
 - Diaphragm wall of length 100m with steeping arrangement and designed to facilitate the low & high water berthing. The deck top level of the diaphragm wall is (+)4.00m CD.
 - One Auction Hall- of size 25 m x 10 m of area 250sqm.
 - Net mending Unit- 10 m wide and 25 m long with a plinth area of 250 sqm.
 - Gear Shed- During non-fishing season the keep the fishing vessels secured, the Gear shed of size 24 x 6.69m with plinth area of 160 sqm is proposed.
 - Public Toilet- Two nos of toilet blocks of size 14.0m x 10.0 m, both for ladies and gens are proposed.
 - Reclamation is proposed at the fish landing site to maintained the level of (+) 4.0 m CD. The reclamation is done using dredged sand material.
 - Effluent Treatment Plant- Effluent collected from the fish handling and auction hall will be treated through an ETP of capacity 8 KLD. The treated effluent will be discharge to sea.
 - Compound wall, Civic Amenities, Internal Roads etc as per the requirement of the Fishing harbour.
- iv. The fish landing centre is proposed over plot No. 320/775 and the total area used for the project is 0.809 Ha. or 8090 m² in village- Amarnagar, Bansada in Bhadrak District. The land area is provided by the Collector, Bhadrak for the development of fish landing centre.
- v. Project cost is Rs. 23.70 Crore.
- vi. The power requirement of 5 KW will be met from the Tata Power Central Odisha Distribution Limited and the water requirement of 18 KLD will be met from the local water supply.
- vii. For the treatment of waste water from the storage yard a ETP of 8 KLD capacity is proposed.
- viii. The GPS Co-ordinates of the project is Lat-20°47'29.25"N & Long-86°57'41.501"E. The CRZ Map in 1:4000 scale prepared by Institute of Remote Sensing, Anna University Chennai superimposing the project location which indicates that the Fishing Harbour and its entire facilities fall fully on CRZ-IB (Intertidal area). The location also superimposed over the 1:25,000 scale CRZ

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map no 70. The nearest ESA area (mangroves) is 2.5 km away from the project site.

- ix. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause:

5.1.2 CRZ-IB- (ii) "Activities related to water front or directly needing foreshore facilities such as Ports and harbours, jetty, quays, wharves, erosion control measures, breakwater, pipelines, light house, navigational safety facilities, coastal police station, Indian Coast guard stations and like.

The activity does not attract EIA Notification 2006.

The project required Clearance from OCZMA as per the CRZ Amendment. S.O 4547(E) dt. 1st November 2021. OCZMA discussed the proposal and opined that the project is very much necessary for the local community and decided to grant CRZ clearance to the aforesaid project under the provisions of CRZ Notification, 2019.

5. Operation of water sports Activity at Talsari Udyapur Beach of Baleswar by Sibasakti Adventure Water Sports.

Mr. Dhruba Charan Behera, Director of Sibasakti Adventure Water Sports, made a detailed presentation of the proposal "Operation of water sports Activity at Talsari Udyapur Beach of Baleswar district" submitted the proposal for CRZ Clearance under the provision of CRZ Notification, 2019.

The project has the following background features:

- I. The project is for operation of temporary water sports activities proposed at Talsari-Udayapur Beach area of Balasore district. The length of the activity area is 500 m.
- II. The activity proposed are –
 - 10 seater Inflatable Boat -1 no
 - 6 Seater banana Boat -1 no.
 - 8 Seater PRF Boat -1 no.
 - Yamaha out board motor -2 nos.
 - Wave runner -1 no.
 - Bamphi -1 no
- III. Necessary safety measures proposed during operation are life Jackets, helmets, First-aid kits and trained life guards. The applicant got a License from National Institute of water sports under Ministry of Tourism, Govt. of India as a lifesaving technician for Water sports and power boat handling on 30.05.2023.
- IV. Total project cost is Rs. 80 Lakhs.
- V. The project does not involve generation of solid and liquid waste during the operation of the project.

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- VI. The KML File provided project activity area is verified with the CZMP Map in 1:25000 scale and found that the activity area will used CRZ-I (B), CRZ-IV (A) area. The project activities are not falling in any ESA Area.
- VII. The proposed project is a temporary tourism activity where no temporary or RCC construction is proposed.
- VIII. The proposed activity is permissible as per the Provisions of CRZ Notification, 2019 under

Para 5.1.2 CRZ-IB (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.

Para 5.4-CRZ-IV (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.

One of the expert members informed that the water level of the beach recedes during the ebb tide and the water level is not high to operate the activity.

The project proponent informed that the above phenomenon happens at Chandipur beach of Balasore District which is about 60 km away from the project site.

After detailed discussion Authority decided that a site inspection is required by the Expert Member (Dr. Ajit Pattnaik) before taking a decision in this matter. On receipt of the field visit report the proposal may be considered in the next Authority meeting.

6. Redevelopment /renovation of the Stapada Yatrinivas for M/s Sailabala Infrastructure Pvt. Ltd.

The Director of M/s Sailabala Infrastructure Pvt. Ltd. made a detailed presentation before the Authority for the proposed project "Redevelopment /renovation of the existing Stapada Yatrinivas building near Chilika" for CRZ Clearance.

The existing building was constructed by Department of Tourism, Govt. of Odisha. Considering the Tourism potential of the area, Department of Tourism lease out the land to M/S Sailabala Infrastructure Pvt. Ltd. for the proposed Redevelopment /renovation work along with new construction of hotel building within the project premises.

1. The total 5 nos of blocks are proposed in this project. Out of which the existing two blocks are for the renovation (within CRZ area) and three blocks for new development (outside CRZ Area) in which two buildings are construction of G+2 floor and one clock for B+G+8 Floor.
2. The entire project area is established over Plot NO-2, 3,4& 5, Khata No-465,467, village -Bankijala, Tahasil -Krushnaprasd in Puri District. The plot area is 3.5 Ac.

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3. The total built up area including the existing and new is 12,949.5 sqm having an FAR of 0.914. About 5200sqm area is kept for parking. The ground coverage of the whole development is 22.52% of the plot area. Total rooms proposed are 116 nos.
4. Project cost is Rs. 47 Crore.
5. The GPS Co-ordinates of the project is as follows -190 40' 01.43" N & 850 26' 21.15" E.
6. The project proponent also proposed to operate some water activities in Chilika in front of the site which includes 2 nos. of Banana boat, 2 nos. of speed boat, 2 nos. of Jet skis, 2 nos. of Parasailing and two Cruise considering the Tourism Potential of area.
7. The site is close to Chilika lake. Part of the project boundary falls in CRZ-III (NDZ) area. The existing buildings are located in CRZ-III area and the new developments are proposed beyond CRZ area. The distance from the HTL Line to the project boundary is 30m. There is an existing road present between site and Chilika lake. Proposed activity falls within Sheet No. E 45 B 6/NE, Map No. OD-17. The site does not come under any hazard line as per the CZMP map. The nearest ESA is Nalabana Sanctuary which is 11.5 km away from the project site. The site is well connected with road as well as water network. There is an existing jetty present close to the site. The water sports activities and the cruise will be operated in CRZ-IVB area i.e Chilika water.
8. Total water requirement after the proposed deployment is estimated to be 90 m³/day. The water demand will be fulfilled from the existing ground water source. For the treatment of sewerage an STP of 80 KLD capacity is proposed. Proponent informed that the greenery area is more than 30%, thus the total amount of treated effluent will be reused in gardening, flushing.
9. The total amount of solid waste generated is estimated to be approx.170 kg/day. The waste generated will be segregated at source and the bio degradable waste will be compost for gardening and non-bio degradable will be send to the recycler.
10. CRZ Permissibility: both the proposed projects are permissible activity in CRZ-III area as per the provision of CRZ Notification, 2019 under Para:

Para 5.3 –CRZ-III (ii) (a)" No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements." and

Para 5.3 CRZ-III (ii) "(g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to

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the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.

Para 5.3 CRZ-III (iii) Regulation of activities for CRZ-III areas beyond NDZ: (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

Para 5.4-CRZ-IV (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.

After detail discussion on the proposal, it was decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019.

7. Construction of a Hotel building "Eastern Dham" at Puri mouza Sipasarubali in Puri District.

The project proponent Sri Pabitra Kumar Jena made a presentation of the project Construction of a Hotel building "Eastern Dham" at Puri mouza Sipasarubali in Puri District, Odisha for CRZ Clearance. The site is located in CRZ-II area of Puri.

Brief of the project as per documents submitted by PP is as follows:

- I. The land area selected for the project is over plot no-358(p), khata No.-17. Kissam of the plot is Gharabari.
- II. The project is for construction of a S+4 storied Hotel Building named "Hotel Easter Dham" having both lodging & boarding facilities. The plot area is 0.0159 Ha. Total Built up area is 225 sqm. Total ground coverage is 42.80% and Height of the building is 11.60m. FAR of the Building is 1.41
- III. Project cost is Rs. 98 lakhs.
- IV. There is an existing residential building present over the plot for which approval from the Puri Konark Development Authority was accorded vide Letter no.422/PKDA Dt. 17.2.2000. Now the applicant planned to demolishes the existing building and proposed to construct a Hotel building over that plot area.
- V. The project accorded Consent to Establish from State Pollution Control Board, Odisha. Other facilities like water and electricity are available to the site.
- VI. Provision of Soak pit for treatment of waste water.
- VII. The site is located in the CRZ-II area of Puri and is about 30 m from the High Tide Line. Project area is not falling within any Hazard line. No ESA area is found within the site.
- VIII. The project is permissible as per CRZ Notification, 2019 under clause 5.2 (ii), 5.2(iii), (iv) 5.2(v).

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5.2-CRZ-II (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

5.2-CRZ-II (iv) Reconstruction of authorized buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette.

5.2-CRZ-II (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.

After detail discussion on the proposal, it was opined that the proposed project is for the redevelopment of the existing Authorised structure which is a permissible activity in CRZ -II area and decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission land verification report from District Collector. The CRZ Clearance is subject to final approval of Puri Konark Development Authority.

8. CRZ Clearance for Proposed "Hotel Garuda" (S+3) Plan of Vitara Sevayat Nijog, Shree Jagannath Temple, at Plot No. 67, Khata No. 88/77, Mouza- Puri Sahar Unit No. 25, Gandhighat, Tahasil No. 665 Puri, Thana- Puri Town, Dist- Puri, Odisha

The project proponent made a presentation of the proposal "Construction of Hotel in CRZ area of Puri" for CRZ Clearance.

The proposal is scrutinized based on the provisions of CRZ Notification, 2019 and found as follows:

- I. The project is for construction of a S+3 Storied Hotel building name "Gruda" at Puri.
- II. The construction is proposed over Plot No. 67, Khata No. 88/77, Mouza- Puri Sahar Unit No. 25, Gandhighat, Tahasil No. 665 Puri, Thana- Puri Town, Dist- Puri, Odisha.
- III. It is a new project. The kind of the land is gharabari. No forest land is involved in this project. Total land area of the project is 860 sqm. The total built-up area of all floors are 1647.87 sqm. FAR of the building is 1.46. parking area provided is 544.75 sqm. Total 17 nos of room are proposed. Height of the building is 10m.
- IV. Project cost is Rs 3.5 Crore
- V. The GPS Co-ordinates of the project is as follows -190 47' 37.092" N & 850 49' 15.355" E.
- VI. National Centre for Sustainable Coastal Management (NCSCM), Chennai prepared the CRZ map in 1:4000 scale which indicates that the site completely falls in CRZ-II area of Puri and is about 232.67 m from the HTL Line. Proposed activity falls within Sheet No. E 45 B13/SW, Map No.OD-25. The site does not

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come under any hazard line as per the CZMP map. No Eco Sensitive Area is present in and around the project site.

- VII. The water requirement of the project is 7 m³/day and will be sourced from ground water source.
- VIII. Provision of 10 KLD STP for treatment of wastewater. The treated water will be reused in flushing and gardening.
- IX. **CRZ Permissibility:** both the proposed projects are permissible activity in CRZ-II area as per the provision of CRZ Notification, 2019 under Para :

5.2 (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

5.2 (v) "Development of vacant plot in the designated area for construction of beach resorts or hotels or tourism development project subject to the conditions or guidelines as Annexure-III to this notification.

The project sites come under the area of Puri Konark Development Authority, the local Town Planning Authority.

After detail discussion on the proposal, it was decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from District Collector. The CRZ Clearance is subject to final approval of Puri Konark Development Authority.

9. Development of Hotel-cum Residential Building named "Ananya Celebration" at Puri by Prabhukrupa Estates and Properties.

This is a proposal for development of Hotel cum Residential Building at Puri proposed by Prabhukrupa Estates and Properties.

The project in brief is as follows as per presentation made by the project proponent before the Authority

- I. The project is for construction of a 2B+S+12 Storied Hotel building name "Ananya Celebration" at Puri.
- II. The construction is proposed over Plot no. 257, Khata No. 84, Mouza Sipasurubuli, Puri, Odisha.
- III. It is a new project. No forest land is involved in this project. Total land area of the project is 6630 sqm. The built-up area of all floor is 19777.83 sqm. FAR of the building is 1.89. parking area provided is 5328 sqm. Height of the building is 40m. Ground Coverage is 40% of the plot area.
- IV. Project cost is Rs 45 Crore
- V. The GPS Co-ordinates of the project is as follows – (i) 190 47' 07.584" N & 850 47' 7.080"E, (ii). 190 47' 7.944" N & 850 47' 8.196"E (iii). 190 47' 0.000" N & 850 47' 8.599"E (iv). 190 46' 59.700" N & 850 47' 7.512"E.

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- VI. Institute of Remote Sensing, Chennai prepared the CRZ map in 1:4000 scale which indicates that the site completely falls in CRZ-II area of Puri and is about 10.82 m from the HTL Line. Proposed activity falls within Sheet No. E 45 B13/SW, Map No.OD-25. The site does not come under any hazard line as per the CZMP map. No Eco Sensitive Area is present in and around the project site.
- VII. Total water requirement is 62.00 m³/day. The proposed project will be used ground water during construction as well as operation period. Permission from central ground water authority has been acquired on 06.12.2023.
- VIII. Provision of 50 KLD STP for treatment of wastewater is proposed, for this an area of 6.09 x 3.02 m is kept for set up of STP. As per report the total amount of treated wastewater will be reused in the project.
- IX. The total solid waste will be approx.100 kg/day. The solid waste generated are domestic in nature. The total amount of solid waste generated are handover to the solid waste collection agency.
- X. The total power requirement is 500 kwh. The total electricity demand will be fulfilled by Tata Power Central Distribution Ltd. There will be provision of DG Set as backup power supply. solar panel for water heater system is also proposed.
- XI. **CRZ Permissibility:** both the proposed projects are permissible activity in CRZ-II area as per the provision of CRZ Notification, 2019 under Para :

5.2 (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

5.2 (v) "Development of vacant plot in the designated area for construction of beach resorts or hotels or tourism development project subject to the conditions or guidelines as Annexure-III to this notification.

The project sites come under the area of Puri Konark Development Authority, the local Town Planning Authority.

After detail discussion on the proposal, it was decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to submission of land verification report from District Collector. The CRZ Clearance is subject to final approval of Puri Konark Development Authority.

10. Construction of (B+G+3) Block-A & Single Storied Block-B Hotel Building "Mayfair Bay Resort", at Paradeep, Mz. Nuasandhakuda, Dist-Jagatsinghpur, Odisha a unit of M/s MAYFAIR Hotels & Resort Limited.

The Assistant Vice President, of M/s MAYFAIR Hotels & Resort Limited made a presentation of the proposal "Construction of Hotel Building -Mayfair Bay Resort, Paradeep at village-Nuasandhakuda, Paradeep Municipality area, Dist-Jagatsinghpur, Odisha" for CRZ Clearance.

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The proposal is scrutinized based on the provisions of CRZ Notification, 2019 and the brief of the project is as follows:

- i. The project is for construction of Hotel Building in the name of Mayfair Bay Resort, Paradeep, a unit of M/s MAYFAIR Hotels & Resort Limited over Plot No.- 47(P), 56(P), Khata No.-01. Mouza- Nuashandhakuda, Tahasil- Kujang, Dist- Jagatsinghpur, Odisha.
- ii. The plot area has an existing Panthanivas building constructed by Dept. of Tourism. Now Dept. of Tourism leased out the land to M/s MAYFAIR Hotels & Resort on 6th July, 2023 for upgrading, developing, managing and maintaining the tourist accommodation units and tourist facilities at Paradeep.
- iii. Now M/s MAYFAIR Hotels & Resort Limited proposed to develop the project by constructing two blocks i.e Block-A for B+G+3 storied building & Block-B for Single Storied Hotel Building.
- iv. Total plot area is 12140.0 sqm (3 Acres). Total Built up area is 28414.75 sqm. The kissam of the land is gharabari. No forest land is involved in this project. FAR area of the building is 19009.61 sqm. parking area provided is 5956.08 sqm. Total 134 nos of room are proposed. Height of the building is 14.99 m. 2428.0 sqm (20%) of the plot area kept for greenery development.
- v. Project cost is Rs 78 Crore
- vi. The water requirement of the project is 110 m³/day and will be sourced from ground PHED supply.
- vii. Electricity requirement of 500 kva will be fulfilled from Paradeep Port Trust Power Supply. There is provision of 1 no. of DG sets of 500 kVA (1x 500 kVA) capacity for power back up in the residential and hotel complex.
- viii. Sewage Treatment Plant is proposed of capacity 100 KLD for the treatment of waste water. Sequential Batch reactor (SRB Technology) is considered for STP. Provision of 100% reuse of the treated water from STP. Solid waste generated is estimated about 152 kg/day and is mostly Domestic in nature. Source segregation is proposed and the biodegradable materials will be converted to compost for the greenbelt and non-biodegradable waste will be handed over to the Municipal agency.
- ix. The GPS Co-ordinates of the project is as follows –(i) 20° 15' 22.839" N & 86° 40' 13.605" E.(ii) 20° 15' 20.427" N & 86° 40' 06.387" E (iii) 20° 15' 18.270" N & 86° 39' 59.323" E (iv) 20° 15' 15.878" N & 86° 39' 51.747" E.
- x. Institute of Remote Sensing (IRS), Chennai prepared the CRZ map in 1:4000 scale which indicates that the site partly falls in CRZ-II area of Paradeep area and is about 427.58m from the HTL Line. Proposed activity falls within Sheet No. E 45 B13/SW, Map No.OD-46. The site does not come under any hazard line as per the CZMP map. No Eco Sensitive Area is present in the project site. A patch of sand dunes is present bear the beach site which is about 200m from the project site. There project site is located on the landward site of the existing road.
- xi. **CRZ Permissibility:** both the proposed projects are permissible activity in CRZ-II area as per the provision of CRZ Notification, 2019 under Para:

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5.2 (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

5.2 (v) "Development of vacant plot in the designated area for construction of beach resorts or hotels or tourism development project subject to the conditions or guidelines as Annexure-III to this notification.

- xii. The project sites come under the area of Pradeep Development Authority, the local Town Planning Authority.
- xiii. The built up area of the project is more than 20,000 sqm and comes under "category B" as per EIA Notification, 2006. Thus required Environmental Clearance from State Environmental Impact Assessment Authority.
- xiv. Clause 7(iv) of CRZ Notification-2019 states that "Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively".

In view of the above, it was decided to recommend the proposal to State Environmental Impact Assessment Authority for grant of a composite clearance EC & CRZ as per the provisions of Clause 7(iv) under CRZ Notification, 2019.

11. Modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika by Vikash Eco Resort Private Limited

The managing Director of Vikash Eco Resort Private Limited made a presentation on the proposal "modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika" for CRZ Clearance.

Chilika is a saline water lake thus project attracts CRZ Notification, 2019. The project has the following background features based on the documents provided by Project proponent:

- I. Earlier Vikash Eco Resort Private Limited accorded CRZ Clearance from OCZMA vide letter no.67/OCZMA dated 04.06.2022 for setting up of a floating jetty for the operation of House Boat at Chilika near OTDC Panthanivas, Barkul in Khurdha District.
- II. At present Houseboat "Garuda" is successfully operated in Chilika and provided an immersive experience to the tourist.
- III. The floating jetty is set up but due to heavy load of the boat it is not working properly and considering the need of the project the applicant wants to set up a concrete jetty in place of floating jetty along with the following:
- IV. Concrete jetty provide a safety and stable platform for the tourist to access to the houseboat.
- V. Tourist can embark and disembark easily.

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- VI. It can withstand in various weather conditions
- VII. The proposed concrete jetty is piled structure with a Concrete platform of 100feet long and 8 feet width and at the end of the jetty a deck of 12' x 20' is proposed for boarding & de-boarding of tourist.
- VIII. Project cost is Rs. 60 lakhs.
- IX. The geographical location of the jetty is Latitude 19.6942 N & Longitude 85.1997 E.
- X. As per CZR Map in 1:25000 the proposed jetty falls in CRZ-IVB, CRZ-III area.
- XI. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

Though the project is site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority as per the MoEF&CC, Office Memorandum No. IA3-12/1/2022.IA.III Dt. 29th November 2022.

After detail discussion on the proposal, it was decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to NOC from Chilika Development Authority.

12. Request for NOC/Comments for Setting up of Integrated Steel Plant for production of 7.0 MTPA Liquid Steel by M/s. ArcelorMittal Nippon Steel India Limited- Paradeep Facility, at Jagatsinghpur District.

Arcelor Mittal Nippon Steel India Limited has submitted the application seeking NOC for Setting up of Integrated Steel Plant for production of 7.0 MTPA Liquid Steel at Paradeep, Jagatsinghpur District, Odisha.

The proposal attracts Environmental clearance under EIA Notification, 2006. Accordingly, Terms of Reference (ToR) Approved by MoEF&CC on 2nd June 2023. Public hearing is scheduled on 10th of January 2023.

The total area for the proposed project is 651.27 ha. Out of which about 11.56 ha of forest land is involved within the project site for which Forest Clearance has been proposed. Proposal No. FP/OR/IND/419276/2023 dt. 22.02.2023.

At the northern side of the project area (on the bank of River Mahanadi), some portions of the project area fall within the No Development Zone (NDZ) and CRZ- II category comprising 9901.3 Sq.m and 3421.2 Sq.m respectively.

The proposed project site falls with the Sheet Number F 45 U11/SW & U 11/SE, and Map No. OD 45 & 46 of approved CZMP of Odisha State, prepared as per CRZ notification, 2019. Plant property line on northern side falls within CRZ zone (50 m).

The field study was carried out by NCSCM, Chennai and observed that all the construction activities such as proposed boundary wall, proposed facility line along with

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all major facilities of the proposed ISP is falling completely outside of the CRZ category such as CRZ IA, CRZ IB, CRZ II, NDZ, CRZ IIIA, CRZ IIIB, CRZ IVA, and CRZ IVB. No activities planned in CRZ area.

Proponent informed that the area falls under CRZ will be excluded in the project and if any developmental activities proposed in the above-mentioned excluded area in future, such as in CRZ II (3421.2 Sq. m) and in NDZ (9901.3 Sq. m), necessary permission shall be obtained from the OCZMA before any construction activities except green belt development suggested by MoEF&CC, New Delhi.

After detail discussion on the proposal, it was decided to grant NOC based on CRZ Notification, 2019 to the aforesaid project subject to submission of an undertaking that the area falling within the CRZ Area should not be used for any activity without the prior permission of the Odisha Coastal Zone Management Authority as well as MoEF&CC, New Delhi except green belt development suggested by MoEF&CC, New Delhi.

13. Modification CRZ Classification of the land parcel bearing Khata No. 567, Plot No:2658, in Mouza Chaitana, Belleswar, Dist by TS Beach Resorts Pvt. Ltd.

The Managing Director of TB Beach Resort Pvt. Ltd. has submitted an application for modification of CRZ Classification of the land parcel bearing Khata No. 567, Plot No:2658, in Mouza Chaitana, Belleswar, in Puri district from CRZ-IA to other classification. He informed that the above land parcel is measuring 8.850 acres of Bgayat-III kissam land. The Plot already has approach road and houses with electric connection and is also under development area of PKDA. Further, this plot is located 250 mtrs. away from the High Tide Line and no ESA area is present in the site. As per the information provided by Divisional Forest Officer, Puri wildlife Division, Puri vide Letter No. 455L/ 3F-68/2023 dated 27th July, 2023, the said plot is not coming under Reserve Forest Category of Balukhanda, Konark Wild Life Sanctuary. However, as per CZMP -2019 the area is plot area is marked as CRZ-IA due the presence of Sand dunes.

Based on the request of applicant, Member Secretary, OCZMA vide Letter No.214/OCZMA Dated 10.11.2023 constituted a team for a site visit before placing the proposal in the Authority meeting. Accordingly, a team was constituted with the following members for field inspection:

- i. Dr Ajit Kumar Pattanaik, Expert Member,
- ii. OCZMA, Dr P.Kumar, Former Sr.Scientist, ORSAC,
- iii. Dr. K,C Rath, HOD, Geography Dept. Utkal University and
- iv. Mrs. Sasmita Das, Scientist, OCZMA.

Team visited the site on 15.11.2023. The observation of the team is as follows:

- I. The aforesaid area covering 8.850 acres of revenue land is a private plot under Mouza Chhaitana, Tahasil Gop, District-Puri . The area is having approach roads occupied by small constructions with electric connections. It is a habitation area

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- under Puri-Konark Development Authority. It is situated 250m away from the HTL. The area is located in CZMP sheet No.E45B13/SE,Map N0-26.
- II. The plot is not coming under any Reserved Forest /ESA category and away from Balukhand – Konark Wild Life Sanctuary (Letter No 4551/3F-68/2003 Dated 27.07.2023 of Divisional Forest Officer, Puri addressed to OCZMA clarifying the position -Annexure – i).
 - III. The area is covered with plantations of coconut and sporadic vegetation with trees like, Casuarina, Neem and other miscellaneous species of scrubs etc. which does not belong to ecologically sensitive elements of CRZ-IA.
 - IV. The plot is devoid of any active sand dunes, sand ridges or any geomorphologically significant landforms. The area is a sandcast area and having little undulation. No swale region is found as the substratum is mostly planer in nature.
 - V. The categorization of CRZ-1A is probably done on the basis of sand cast areas adjacent to the dunes of the coast and scrub vegetation cover.

As per the guidelines for preparation of Coastal Zone Management Plans (Annexure-IV) of CRZ Notification, 2019 Clause 7(i) the proposal need to be refer to National Centre for Sustainable Coastal Management for verification the CZMP based on latest satellite imagery and ground truthing as required for necessary rectification.

After discussion of the field observation of the expert team, it was decided to recommend the proposal to MoEF&CC for necessary rectification.

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a. Constructions on the Plot



b. Coconut Plantations on the plot

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c. Cashew plantations on the sand cast areas



d. Sand cast on the plot

14. Development of Puri Konark Marine Drive Beach Front, Chandrabhaga, Puri by R&B Division, Puri.

The project is for CRZ Clearance for the project "Development of Puri Konark Marine Drive Beach Front, Chandrabhaga, Puri" proposed by the Superintending Engineer, R&B Division, Puri.

The project attracts CRZ Notification, 2019 as located within CRZ area in the sea front of Chandrabhaga beach, Puri.

Following are the brief of the proposal based on the presentation made by Project proponent:

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- I. Odisha Tourism Development Corporation (OTDC) proposed to develop Puri-Konark Marine Drive Beach Front as a self-contained, high end, exclusive luxury tourism destination.
- II. The development activities include Main Arrival Plaza including Open Air Theatre and Commercial Shopping Zone, Parking, Administration Office, Vendor Rehabilitation Street, Event Space, Basketball and Volleyball Courts, Food Outlets etc. for development at Puri-Konark Marine Drive Beach. Cost of the project is 57.59 Crores.
- III. The Puri -Konark Beachfront Master Plan has been designed into two phases, PHASE I and PHASE II. The Phase I of masterplan includes the Main Arrival Plaza including Open Air theatre and Commercial Shopping Zone, Parking, Administration Office, Vendor Rehabilitation Street, Event Space, Basketball and Volleyball Courts, Food Outlets, Kids Play Zone, Outdoor Gym, Viewing Decks, Public Toilets and Infrastructural Facilities like Sewage Treatment Plant & ESS. The Phase II of Masterplan includes the Jetty, Remaining Toilet Blocks, Food Outlets, Equipment Rental Shop, RV Park and Food Truck Zone, Food Court Zone and Related Infrastructure and Landscaping.
 - a. Besides these some adventures activities are also and water based activities are also proposed in this project which includes Jetty, kayaking/Banana Rides, Jet Ski, Snorkeling, Bumper Boat Ride etc., ATV rides, Parasailing, Volleyball/Basketball, etc.

| Built up area in sqm | | |
|----------------------|-------------------------------------|---------------------------|
| Sl. No | | Built up area |
| 1 | Beach Access | 4000.0 |
| 2 | Food Outlets | 1200.0 |
| 3 | Toilet block | 350.0 |
| 4 | Outdoor Gym & kids play zone | 1500.0 |
| 5 | Family activity zone | 1100.0 |
| 6 | Basket ball courts volleyball court | 1700.0 |
| 7 | Sunrise deck | 500.0 |
| 8 | Beach board walk | 1442.0 |
| 9 | Arrival plaza | 3000.0 |
| 10 | Sand art exhibition | 2500.0 |
| 11 | Recreation zone | 900.0 |
| 12 | Vending zone | 1500.0 |
| 13 | Bus & four wheeler parking | 12500.0 |
| 14 | Two wheeler parking | 7500.0 |
| 15 | 250kva transformer | 240.0 |
| 16 | 200 KLD STP | 280.0 |
| 17 | Paver block | 25030.0 |
| 18 | Jetty | 2300.0 |
| 19 | Landscape | 5400.0(non built up area) |
| | Total built up area | 67542.0 |

- IV. Existing road modification plan is also proposed in this project by widening the Main Roads from Konark to Puri and Chandrabhaga Beach by the Municipal

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- Authorities. Two bus stops have been suggested to be incorporated as a part of the Master plan and are in the scope of the Municipal Authority.
- V. The total water requirement for the project is 655 KLD, and the fresh water requirement is 217 KLD as 438 KLD of Treated waste water will be reused. The water requirement shall be met through municipal water authority, tube well & open well at site. Provision of a sewage treatment plant of 495 KLD capacity for treatment of sewage & sullage water.
- VI. The Total Electrical Demand Load for the project has been estimated to be about 249.88 KVA and would be from the Odisha State Electricity Distribution Co. Ltd.
- VII. No forest land is involved in this project.
- VIII. Project accorded Consent to Establish from the State Pollution Control Board, Odisha vide letter no. 4487-RO/BBST/NOC/2995 dated 30.12.2023.
- IX. Institute of Remote Sensing, Chennai prepared the CRZ Map in 1:4000 scale and report showed that the development activities fall fully between HTL and 500 m setback line from HTL from Bay of Bengal, intertidal area and within sea as per approved CZMP of 2019 map no. 27 & 32. Hence the activities falls in CRZ-III A (NDZ), CRZ-IIIB(200-500M from HTL), CRZ-IB(Intertidal area) & CRZ-IVA (Sea). The arrival plaza, basket ball courts, beach Access, drinking water facilities, enquiry counter, food outlets, plaza, volleyball court falls fully in CRZ-III (NDZ). Other activities fall in different CRZ Zones are as per the IRS, Chennai report are as follows:

Length of Project activities in different CRZ Zones:

| Description | CRZ Classification | Area in Sq.m | Total area in Sq.m |
|----------------------|--------------------|--------------|----------------------|
| Family activity zone | CRZ-IB | 20.28 | 2621.78 |
| | CRZ-III(NDZ) | 2601.5 | |
| Jetty | CRZ-IB | 76.29 | 2285.4 |
| | CRZ-IVA | 2209.11 | |
| Parking area | CRZ-III(NDZ) | 12309.46 | 15891.21 |
| | CRZ-IIIB | 3581.75 | |
| Proposed road | CRZ-III(NDZ) | 927.28 | 1419.57 |
| | CRZ-IIIB | 492.29 | |
| Recreation zone | CRZ-IB | 4006.05 | 12664.86 |
| | CRZ-III(NDZ) | 8658.81 | |
| Sand art exhibition | CRZ-IB | 1943.7 | 1975.45 |
| | CRZ-III(NDZ) | 32.75 | |
| Sunrise deck | CRZ-IB | 283.16 | 479.77 |
| | CRZ-III(NDZ) | 196.61 | |
| Toilets | CRZ-III(NDZ) | 288.75 | 324.79 |
| | CRZ-IIIB | 36.04 | |
| Vending zone | CRZ-III(NDZ) | 551.64 | 1143.15 |
| | CRZ-IIIB | 591.51 | |
| Beach board walk | CRZ-IB | 632.17 mtrs. | 1434.217 meters long |

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| | | | |
|--|--------------|-----|--|
| | CRZ-III(NDZ) | 802 | |
|--|--------------|-----|--|

11. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.1.2 CRZ-I B - The inter tidal areas:

- (i) (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hoverports for coastguard, sea links, etc;

(ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like

5.3.CRZ-III (ii)(c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case-to-case basis by Coastal Zone Management Authority (CZMA).

5.3.CRZ-III (ii)(g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.

5.3.CRZ-III (iii) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

Though the project is site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority as per the MoEF & CC, Office Memorandum No. IA3-12/1/2022.IA.III Dt. 29th November 2022.

After detail discussion on the proposal, it was decided to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 subject to the following conditions:

- i. It must be ensured by project proponent/Management body that plastic and polythene bags should not be thrown in the beaches or water body both during construction and operation period.
- ii. Necessary arrangements for the treatment of the effluents and solid wastes

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- must be made and it must be ensured that the untreated effluents and solid wastes are not discharged in to the water or on the beach.
- iii. Hazard line as demarcated in the CZMP map should be taken in account during construction of the proposed project.
- iv. The development activity will in no way disturb or harm the existing ecology and eco sensitive area of the site.

The meeting ended with vote of thanks to the chair and the members present.

[Handwritten signature]

**Additional Chief Secretary to Govt.,
Forest, Environment & CC Department
and Chairman, OCZMA**

True copy attached
[Signature]
AO/

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Annexure

49th meeting of the Odisha Coastal Zone Management Authority

Venue: - Virtual Mode (Ms Team)



Date: 9th January, 2024
Time: 05:00 PM

| Sl. No. | Participants |
|---------|--|
| 1. | Addl. Chief Secretary to Govt., Forest, Environment & CC Department, Government of Odisha CHAIRMAN |
| 2. | Additional Secretary to Govt., Housing & Urban Development Department |
| 3. | Representative from Fisheries & ARD Department |
| 4. | Director Environment-cum-Special Secretary to Govt., FE&CC Department and Member Secretary, OCZMA |
| 5. | Member Secretary, Odisha State Pollution Control Board |
| 6. | Dy. Director General of Forest (Central) Regional Office, MoEF&CC, Bhubaneswar |
| 7. | Representative of PCCF (WL), Odisha |
| 8. | Prof. P.K. Mohanty Professor & Head, Dept. of Marine Science, Berhampur University |
| 9. | Dr. Krishna Chandra Rath HoD, Geography, Utkal University, Bhubaneswar |

True Copy attested
[Signature]
Adv.



ODISHA COASTAL ZONE MANAGEMENT AUTHORITY
Forest, Environment & Climate Change Department, Government of Odisha

No. OCZMA/184/2024

Dt. 24.10.2024

From

Shri Prem Kumar Jha, IFS
Member Secretary, OCZMA

To

The Managing Director
Vikash Eco Resort Private Limited
Vikas High Global Campus, Deras Road
Bagabatipur, Kantabada
Khurda

Sub: Modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika by Vikash Eco Resort Private Limited - CRZ Clearance Regarding.

Sir,

This has reference to the proposal submitted by the Managing Director of Vikash Eco Resort Private Limited on 17.11.2023 for "modification the existing Floating Jetty to concrete Jetty for operation of House boat at Chilika" seeking CRZ Clearance. The proposal was considered by the Authority in the 49th meeting held on 09.1.2024 in the light of provisions under Coastal Regulation Zone Notification, 2019. The brief of the proposal as per the documents submitted and presentation made before the Authority is as follows:

- I. Earlier Vikash Eco Resort Private Limited accorded CRZ Clearance from OCZMA vide letter no.67/OCZMA dated 04.06.2022 for setting up of a floating jetty for the operation of Houseboat at Chilika near OTDC Panthanivas, Barkul in Khurdha District.
- II. The floating jetty is unable to carry the heavy load of the boat and is not working properly during boarding and de-boarding of the passenger.
- III. Concrete jetty provide a safety and stable platform for the tourist to access to the houseboat. Tourist can embark and disembark easily and it can withstand in various weather conditions.
- IV. The proposed concrete jetty is piled structure with a concrete platform of 100 feet long and 8 feet width and at the end of the jetty a deck of 12' x 20' is proposed for boarding & de-boarding of tourist.
- V. Project cost is Rs. 60 lakhs.
- VI. The geographical location of the jetty is Latitude 19.6942 N & Longitude 85.1997 E.
- VII. As per CZR Map in 1:25000 the proposed jetty falls in CRZ-IVB, CRZ-III area.
- VIII. CRZ Permissibility: The proposed project activities are permissible as per the provisions of CRZ Notification, 2019 under Clause

5.4-CRZ-IV- (iii) "activities related to water front or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwater, pipelines, navigational safety facilities and like".

True Copy attested
Ad'

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The project site falls in CRZ-IVA area, it requires Clearance from State Coastal Zone Management Authority.

OCZMA agreed to grant CRZ clearance to the aforesaid project under CRZ Notification, 2019 as per O.M No. IA3-12/1/2022.IA.III Dt. 29th November, 2022 of MoEF & CC.

The Clearance is subject to strict compliance of the following terms and conditions:

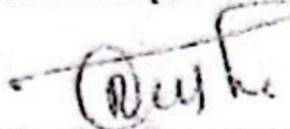
A. SPECIFIC CONDITION:

- 1. The waste material and effluents from the project should not be discharged in to beach, marine environment or any part of the Eco sensitive area.
- 2. The dredging material from the project should not be dumped in any part of the eco-sensitive area.
- 3. Adequate safeguard measures should be provided to deal with oil spill and water pollution by the boats at the jetty area as well as in the operation area.
- 4. It should be ensured that tidal areas are restored to their original contours after the construction is completed.
- 5. It must be ensured that no waste including solid waste, trash fish, other organic wastes if any, is released from the boats within the jetty during landing or berthing. Necessary arrangements would be required to offload such as solid/organic wastes from boats for planned disposal.
- 6. It must be ensured that plastic containers and polythene bags should not be disposed to the coastal water.
- 7. Necessary precaution and design criteria should be used for construction and operation keeping in view of the possible impact of cyclone/tsunami on the structures.
- 8. Regular monitoring of the Oil pollution should be done by the project proponent.
- 9. Approval from State Wetland Authority, Odisha shall be obtained. ?

B. GENERAL CONDITIONS: -

- 1. In case any change in scope of the project, the project would require a prior consent from the Authority.
- 2. A six-monthly monitoring report shall be submitted by the project proponent to the OCZMA in respect of the stipulated terms and conditions mentioned in the CRZ Clearance in hard and soft copies on 1st June and 31st of December of each calendar year.
- 3. The CRZ Clearance accorded to the projects shall be valid for a period of ten years from the date of issue of the clearance order, provided that the construction activities are completed and the operation commence within the valid period.
- 4. All other statutory clearances shall be obtained as applicable from the respective competent Authority.
- 5. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991, Wildlife (Protection) Act 1972 & Forest Conservation Act, 1980 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Odisha and any other Court of Law relating to the subject matter.

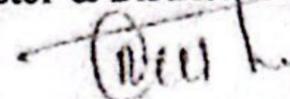
- 66-
6. OCZMA reserves the right to add additional safeguard measures / conditions subsequently, if found necessary and to take action including revoking of the CRZ Clearance.
 7. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the relevant provisions of the Environment (Protection) Act, 1986.


Member Secretary, OCZMA

Memo No. 185 /OCZMA

Dt. 24/10/2024

Copy forwarded to the Additional Chief Secretary to Govt., Forest & Environment Department, Govt. of Odisha/ Chairman or Member Secretary, SPCB, Odisha / PCCF Odisha / PCCF (WL) and Chief Wildlife Warden, Odisha / Chief Conservator of Forests, Regional Office (EZ), MoEF, A-3 Chandrasekharapur, BBSR-751023/ Collector & District Magistrate, Khordha for information and necessary action.


Member Secretary, OCZMA



FE-OCZMA-CC-0003-2024/01/2024

Three copy attached

adv

Odisha Tourism
Paryatan Bhawan, Lewis Road
Bhubaneswar-751014
Fax No.+91 674 2430887
E-mail: info@odishatourism.gov.in



ଓଡ଼ିଶା ସରକାର
ପର୍ଯ୍ୟଟନ ବିଭାଗ

Government of Odisha
Tourism Department



ODISHA
INDIA'S BEST KEPT SECRET

ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

No. 5918 / TSM, Bhubaneswar, Dated 02-08-24

TCT-TSP-MISC-0010-2017

From

Shri Balamukunda Bhuyan, OAS (SAG),
Addl. Secretary to Govt.

To

The Addl. Chief Secretary to Govt., Water Resources Department
The Addl. Chief Secretary to Govt., FE & CC Department
The Addl. Chief Secretary to Govt., R & DM Department
The Addl. Chief Secretary to Govt., G.A. & P.G. Department
The Principal Secretary to Govt., Energy Department
The Principal Secretary to Govt., MSME Department
The Principal Secretary to Govt., Industries Department
The Managing Director, IDCO
The Managing Director, IPICOL
The Director, Environment, F & E Department
The Director, Town Planning
The Chief Executive, Chilika Development Authority
The Member Secretary, Odisha State Pollution Control Board

Sub: Proceedings of 37th Meeting of the Special Single Window Clearance Committee (SSWCC) held on 30.07.2024.

Madam/Sir,

In inviting a reference to the subject cited above, I am directed to forward herewith the proceedings of 37th Meeting of the Special Single Window Clearance Committee for promotion and development of Tourism & Industries related projects, held under the chairmanship of Addl. Chief Secretary to Govt., Tourism Department on 30.07.2024 for your kind information and necessary action.

Item 7

Yours faithfully,

Addl. Secretary to Govt.

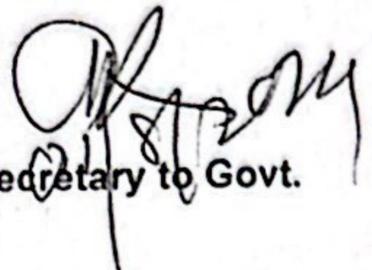
Page 1 of 2

True Copy attested
Adl

-68-

Memo No. 5919 / TSM, Bhubaneswar, dt. 02-08-21

Copy forwarded to the P.S. to Addl. Chief Secretary to Govt., Tourism Dept. / OSD to Director, Tourism for kind information of Addl. Chief Secretary and Director, Tourism respectively.


Addl. Secretary to Govt.

True Copy attached

AOW

-69-

Proceedings of 37th SSWCC meeting chaired by Addl. Chief Secretary, Tourism held on 30.07.2024 at 12:00 PM through Video Conferencing

The 37th SSWCC meeting was conducted under the chairmanship of Additional Chief Secretary, Tourism on 30.07.2024 at 12:00 PM in hybrid mode. Additional Chief Secretary Tourism welcomed the members to the 37th SSWCC Meeting, addressing the action taken report, new proposals and deferred proposals received by Tourism Dept.

Key decisions/ discussions taken-

Action Taken Report

- a) It was informed that the promoters of the projects placed in the 36th SSWCC were intimated regarding the decision taken in the meeting held on 29.11.2023. Further, it was noted that the deferred proposals in the 36th meeting have complied the requirements and the same are placed in the current meeting.
- b) IDCO could not furnish the status of land allotment for the approved projects even after land recommendation having sent to IDCO since last seven months. The lack of status submission by IDCO has been of great concern, as delay in land allotment to the approved projects defeats the very purpose of pacing up the approval process through single window mechanism. Also, the conspicuous absence of MD IDCO was noted and the Chairman SSWCC expressed displeasure for the same.
- c) IDCO shall submit the land alienation status report for the projects recommended by DoT at the 36th SSWCC meeting, as there has been a significant delay in the action taken by IDCO.

New Proposals in the 37th SSWCC -

| Sl. | Project Description | Observation and Decision |
|-----|---|--|
| 1 | M/s Gopinath Hotels & Resorts, Bhadrak: The proposal of 3 Star Hotel at Solampur, Bhadrak includes 52 Room (38 Suits, 14 Deluxe Room), 2 Conference Hall /Banquette, 2 Restaurants (200 pax. Capacity), Health Club, Bar, Yoga Room with a project cost of INR 45.00 Crore. | The project proposal is approved in-principle. |
| 2 | M/s Satyanarayan Eco Resorts, Dhenkanal: The proposal of Eco Resort at Dhirapatna, Dhenkanal includes 71 Cottages (30 nos. Super Deluxe, 06 nos. Premium suite, 15 nos. Deluxe, 20 | The project proposal is approved in-principle. |

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| | | |
|---|--|--|
| | nos. Normal Rooms), Restaurant (200 pax. Capacity), Banquet, Amusement Park, SPA & wellness Centre, Open Theatre & Childrens Park, Outdoor games, Swimming Pool with a project cost of INR 48.50 Crore. | |
| 3 | <p>M/s Pranorama Hotels and Resorts, Ganjam:</p> <p>The proposal of 4 Star Hotel at Gopalpur, Ganjam includes 63 Guest Rooms, Multi-cuisine Restaurant (Capacity- 100 pax), Conference Hall (Capacity- 100 pax), Banquet Hall (440 pax), Bar, Gym, Spa etc with a project cost of INR 40.14 Crore.</p> | The project proposal is approved in-principle. |
| 4 | <p>M/s Omnimove Logistics Pvt Ltd, Bhubaneswar:</p> <p>The proposal of 4 Star Hotel at Gop, Puri includes 110 Deluxe & Standard Rooms, 10 Luxury Suites, Multi cuisine Restaurants & Cafeteria, Multiple Banquet Hall & Outdoor Banquet facilities, Executive Meeting Room, - Health Club, Spa & Wellness Centre Bar, Swimming Pool etc with a project cost of INR 49.79 Crore.</p> | The project proposal is approved in-principle. |
| 5 | <p>M/s Deomali Ecotourism Pvt Ltd, Puri:</p> <p>The proposal of Motel at Borabandha, Koraput includes 4 Bamboo cottages, 4 Mud Houses, Restaurant (25 Pax. Capacity), Craft Shop & Public Toilet etc with a project cost of INR 1.50 Crore.</p> | The project proposal is approved in-principle. |
| 6 | <p>M/s Padma Eastern Hotels Pvt Ltd, Bhubaneswar:</p> <p>The proposal of 4 Star Hotel at Gopalpur, Ganjam includes 57-Queen Court, 24-Kings Court, 7-Family Room, 1- Grand Royal Villa, 4- Imperial Suite, 4- Regal Suite, 3- Royal Villa, 2- Conference Hall(400 pax), 2- Board Room(40 pax each), 2- Restaurants, Rooftop Banquet (7500 sft), Gymnasium & Spa, Swimming Pool,</p> | The project proposal is approved in-principle. |

| | | |
|----|---|---|
| | Themed Bar etc with a project cost of INR 48.38 Crore. | |
| 7 | <p>M/s Vikash Eco Resort Pvt Ltd, Bhubaneswar:</p> <p>The proposal of Houseboat at Gadadwar(Chilika), Khordha includes 1 Deluxe houseboat having 10 bedrooms with attached toilets, 1 Ultra Luxury houseboat having 2 independent bedrooms with attached toilets, Restaurant, Dock Gazebos, 10 Cottages, 2 Luxury Caravans, Bar & Cafeteria, Spa, Open Air Theatre, Adventure Park etc with a project cost of INR 14.67 Crore.</p> | The project proposal is approved in-principle. |
| 8 | <p>M/s Suave Ventures Pvt. Ltd, New Delhi:</p> <p>The proposal of Heritage Hotel at Rambha, Ganjam includes Palace Rooms-8, Art Décor- 6, Villa-2, Restaurant, Bar, Swimming Pool, Meeting Hall, Gym & Spa etc. with a project cost of INR 24.67 Crore.</p> | The project proposal is deferred. It is essential to know the baseline of the project so as to know the quantum of investment proposed/ made on development made by the project proponent. The promoter shall be requested to provide baseline information on the existing facilities as well as details of the proposed/ developed facilities. |
| 9 | <p>M/s Sri Sri Nrusinghanath Ayurveda College and Research Institute, Bargarh:</p> <p>The proposal of Wellness Resort at Paikmal, Bargarh includes 14 Cottages, 21 Single Rooms, 14 Twin Sharing Rooms, 6 Dormitories (4 sharing) Yoga centre, Meditation Centre, Herbal Garden, Panchakarma and Physiotherapy Centre, Dinning Hall etc. with a project cost of INR 8.50 Crore.</p> | The project proposal is deferred. The promoter shall be requested to submit feasibility report of the proposed project, given the remote location of the same. |
| 10 | <p>M/s Tiras Hotel and Restaurant Pvt Ltd, Bhubaneswar:</p> <p>The proposal of WAC at Hanspal, Khordha includes Food Plaza, ATM, Public Convenience, Emergency Facility, Communication Centre etc. with a project cost of INR 1.00 Crore.</p> | The project proposal is Rejected. Land allotment in BDA area can be made only by way of auction as per OTP 2022. Hence land cannot be allotted to the said project at the said location. |
| 11 | M/s Motel Dev Kutir, Mayurbhanj: | The project proposal is approved in- |

-72-

| | | |
|----|--|---|
| | The proposal of Motel at Devkund, Mayurbhanj includes 19 Rooms, 1 Restaurant, 1 Banquet Hall, Open Air Gym, 1 Swimming Pool, Parking Space etc. with a project cost of INR 7.12 Crore. | principle, subject to assessment of quantum of land by DoT and availability of suitable land. |
| 12 | M/s Sanaghagara Plaza, Keonjhar: The proposal of Motel at Anjar, Keonjhar includes 6 Rooms, 1 Restaurant, 1 Kalyan Mandap, Parking Space etc with a project cost of INR 1.55 Crore | The project proposal is approved in-principle, subject to assessment of quantum of land by DoT and availability of suitable land. |
| 13 | M/s Puri Seafarers Private Limited, Bhubaneswar: The proposal of Water Sports at Mahanadi, Cuttack includes as Solar Shikara Boat (4 Seaters), Electric Pedal Boat (6 Seaters), Zorbing Balls, Aqua Bicycle, Canoe & Kayaks, Electric Movable Café (6 Seaters), etc with a project cost of INR 0.87 Crore. | The project proposal is approved in-principle. |
| 14 | M/s Sky Drive Adventure and Water Sports, Nayagarh: The proposal of Water Sports at Puri Sea Beach, Puri includes as 1- Jeep Parasail, 1- Winch Parasail, 1 Jet Ski, 2 Speed Boat, 1 Banana Boat, 1- Bumper Boat etc. with a project cost of INR 0.33 Crore. | The project proposal is approved in-principle. |

Deferred Proposals

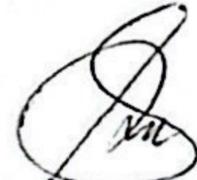
| | | |
|---|--|--|
| 1 | M/s Prabhukrupa Estates And Properties, Puri: The proposal of 4 Star Hotel at Puri includes 51 Rooms, Conference Room, Meeting Rooms, Board Rooms, Multi-cuisine 2 Restaurant with bar (100 pax. total capacity), Convention centre (14,000 sft with 1500 pax capacity), Cafeteria, Gym/Spa, Roof Top Swimming pool etc. with a project cost of INR 30.50 Crore. | The project proposal is in-principle approved, subject to airport clearance of zoning regulations of PKDA. |
| 2 | M/s Crochet Industries Private | The project proposal is approved in- |

- 73 -

| | | |
|---|--|--|
| | Limited, Gopalpur: The proposal of Bamboo Theme Eco Friendly Resort at Gopalpur, Ganjam includes 50 Rooms, Convention Hall, Meeting lounges, Multi-cuisine Restaurants, Open-air theatre, Swimming Pool etc with a project cost of INR 17.00 Crore. | principle. |
| 3 | M/s S S Consortium, Bhubaneswar: The proposal of Food Court Complex at Bankimuhan, Puri includes 20 Guest rooms, Food court (Capacity- 200 pax.), Lounge Bar, Indoor & Outdoor games, Amphitheatre, Shops etc with a project cost of INR 7.14 Crore. | The project proposal is approved in-principle. |
| 4 | M/s Damodar Ropeways and Infra Limited, Kolkata, WB: The Ropeway at Nandankanan, Bhubaneswar includes approx. 630 Mtrs. of alignment starting from Zoological Park to Botanical Garden across the Kanjia lake with a project cost of INR 8.05 Crore. | The project proposal is approved in-principle. |

It was emphasised that the proponents of the projects approved in-principle as above have an obligation to comply the relevant laws and rules related to development of the respective projects.

The meeting concluded with vote of thanks to the Chair and all present.


 Addl. Chief Secretary to Govt.
 Department of Tourism

Odisha Tourism
Paryatan Bhawan, Lewis Road
Bhubaneswar-751014
Fax No.+91 674 2430887
E-mail: info@odishatourism.gov.in



7/8-



ODISHA
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ଓଡ଼ିଶା ପର୍ଯ୍ୟଟନ
ପର୍ଯ୍ୟଟନ ଭବନ, ଲୁଇସ ରୋଡ୍,
ଭୁବନେଶ୍ୱର-୭୫୧୦୧୪

ଓଡ଼ିଶା ସରକାର
ପର୍ଯ୍ୟଟନ ବିଭାଗ

Government of Odisha
Tourism Department

No. 6203 / TSM, Bhubaneswar, Dated 12.08.24

T.TSP-III- T.P.- 18/23

From

Shri Balamukunda Bhuyan, OAS (SS)
Special Secretary to Govt.

To

Shri Valluri Srinivas
M/s Vikas Eco Resorts Pvt. Ltd.
Vikash Residential School, Deras Road,
Bhagabatipur, Kantabada, Odisha- 752054
E-Mail: vsrinibas9999@gmail.com

Sub:-

SSWCC approval of proposal operate a Houseboat at Gadadwar, (Chilika),
Khordha

Sir,

In inviting a reference to the subject cited above, I am directed to say that the Special Single Window Clearance Committee has accorded in principle approval to your project to operate a Houseboat at Gadadwar (Chilika), Khordha in its 37th meeting held on 30.07.2024 subject to the following conditions.

1. Waste disposal provision has to be made by the promoter.
2. The project proponent shall store its equipment's on its own arrangement.
3. Domestic/ National/ International safety standards shall be maintained.
4. The promoter has to obtain all statutory clearances as may be required before start of the project & abide by the conditions / stipulations made by statutory bodies of Govt. of India & Govt. of Odisha from time to time during operative period.
5. The promoter(s) of the company shall not divest/dilute either directly or indirectly their shareholding to less than 51% till 3 years from the date of completion of construction & commencement of commercial operation without the prior approval of the Govt.

- 75-
6. Stipulations under Odisha Water Sports Guidelines 2018 and Odisha Boat Rule, 2004 and their subsequent amendments shall be followed strictly.
 7. The firm has to get safety certificate from National Institute of Water Sports.
 8. Regular check up of the project will be arranged by the Deptt. Of Tourism/ District Administration.
 9. The project proponent has to complete the project and start commercial operation within three years from the date of approval. In case of delay in completion of the project, extension of time may be allowed as per norms in Tourism Policy- 2022 on request of the project proponent after examining the difficulties.

Yours faithfully,



Spl. Secretary to Govt.

Dt. 12-08-21

Memo No 6204 /TSM

Bhubaneswar

Copy forwarded to the Collector & D.M., Khordha / S.P., Khordha / TDO, Khordha for information and necessary action.



Spl. Secretary to Govt.

Three copy attached

 Adv



Chilika Development Authority
(A Government of Odisha Agency)

Plot No. 403(P), Palaspalli, Pokhnput Road
Bhubaneswar - 751020, Khorda, Odisha, India
Phone : +91 674 2591544
Fax : +91 674 2590435
Email : chilika@chilika.com

Letter No. 1189 /CDA
Dated, 19th September 2024

To

The Director, Vikash Eco Resorts Pvt. Ltd.
Vikash High Global Campus, Deras Road, Bagabatipur
Post- Kantabada, Bhubaneswar,
Khudha - 752054.

Sub: No objection certificate for preparation of Jetty, Regarding-

Ref:- Proceeding of 49th meeting of the Odisha Coastal Zone, Management Authority (OCZMA), Forest environment and climate change department, Govt. of Odisha.

Sir,

In inviting reference to the subject cited above I am directed to inform you that Chilika Development Authority has no objection for creation of Jetty by the firm if it is in accordance with Govt. guidelines and procedure in vogue. CDA is not the appropriate authority to examine the proposal in view of various rules regulations acts and guidelines of Govt. for the aforementioned activity.

Yours faithfully,

Addl. Chief Executive
Chilika Development Authority
Bhubaneswar

www.chilika.com

Recipient of Ramsar Wetland Conservation Award 2002 and Indira Gandhi Paryavaran Puraskar 2002 for outstanding contribution towards wetland conservation | Mission: to restore and sustainable management of lagoon and its drainage basin based on the sound scientific principles through participatory process. Promote conservation; wise use; and the fair and equitable sharing of benefits amongst the local communication

True Copy attested
Adl

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**State Environment Impact Assessment Authority, (SEIAA),
Odisha**

5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674-3510075

No. 4333/SEIAA

Dt. 18.04.2022 .

To

M/s Vikash Eco Resort Pvt. Ltd.
Plot No. L-3/104, Acharya Vihar,
Bhubaneswar-751013

Sub: Clarification on Environmental Clearance in regard to operation of House Boat Activity – reg.

Ref: Your letter no. VER/2022/021 dated 12.04.2022.

Sir,

In inviting a reference to the above cited subject, I am directed to say that operation of House Boat Activity is not coming under the Schedule of the EIA Notification, 2006 and amendment thereto issued by MoEF&CC, Govt. of India. This project or activity will not require prior environmental clearance as per the provision of the EIA Notification, 2006.

This is for your kind information.

Yours faithfully,

D Nayak
Environmental Engineer

Three Copy Attached
[Signature]
2022



ANNEXURE - F/19 860

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (जिला) KHURDA

P.S. BALUGAON

Year 2025

FIR No. (प्र.सू.रि. 0145

Date and Time of FIR (प्र.सू.रि. की दिनांक 26/05/2025 19:47 hrs

| 2. S.No. (क्र.) | Acts (अधिनियम) | Sections (धारा(एँ)) |
|-----------------|---|---------------------|
| 1 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 191(2) |
| 2 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 191(3) |
| 3 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 115(2) |
| 4 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 296 |
| 5 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 74 |
| 6 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 303(2) |
| 7 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 308(2) |
| 8 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 324(4) |
| 9 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 351(3) |
| 10 | THE BHARATIYA NYAYA SANHITA (BNS), 2023 | 190 |

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Intervening Day Date From (दिनांक से): 02/03/2025 Date To (दिनांक तक): 22/05/2025

Time Period (समय अवधि): Time From (समय से): 11:30 hrs Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (याना जहां सूचना प्राप्त हुई): Date (दिनांक): 26/05/2025 Time (समय): 19:47 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 010 Date & Time: 26/05/2025 19:47 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (याना से दूरी और दिशा): SOUTH-EAST, 10 Km(s) Beat No. :

(b) Address (पता): Kharibandha Jetty Side, Gadadwara Mouza, Under Badkul

(c) In case, outside the limit of this Police Station, then (यदि याना सीमा के बाहर है तो):

Name of P.S. (याना का नाम):

District (State) (ज़िला (राज्य)):

1

Three Copy attached
Jb
Rok

7X -

traumatized, and several workers fled the site in fear. The situation escalated to the point where we had to temporarily shut down operations for several days.

Incident 3: 22.05.2025

In the most recent incident, a large group of approximately 30 individuals, once again under the leadership of Mr. Bibhuti Behera, stormed into the construction site, shouting threats and demanding immediate cessation of work. They specifically threatened our operators and labourers and asked them not to come to work and demanded the management money for continuing the work. Several female staff members have since expressed fear for their safety and have refused to return to work.

Illegal Demands and Extortion Attempts

Apart from these physical threats and disruptions, Mr. Bibhuti Behera has repeatedly made illegal demands for money, stating that work can only continue if our company pays him and his men. This amounts to criminal extortion and is a blatant abuse of local influence and muscle power to derail a legally sanctioned development project.

We are attaching copies of our project approval documents, land records, and photographs/testimonies from the workers present during the incidents.

We urge you to treat this matter with utmost seriousness and ensure swift action to uphold the rule of law and protect our right to operate a legally approved project without fear or coercion and request you to take strict legal action on above mentioned people.

Thanking you in anticipation.

Yours faithfully,

M. Leela Anand
(M. Leela Anand)
Director
Vikash Eco Resort Pvt. Ltd.



7:47 PM
22/05/2025 Received the report at PS, Registered
Bairgama PS Case no-145/2025, 45-191(2)/191(3)
115(2)/296/74/303(2)/308(2)/324(4)/351(3)/190BMS
and directed of P.N. Govel. to take up
investigation. A copy of FIR supplied to court
in Area of CPJ.
22/5/2025
H.C. Bairgama PS

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N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जांच फॉर्म -1)**12. First Information contents (प्रथम सूचना तथ्य):**

construction site, shouting threats and demanding immediate cessation of work. They specifically threatened our operators and labourers and asked them not to come to work and demanded the management money for continuing the work. Several female staff members have since expressed fear for their safety and have refused to return to work. Apart from these physical threats and disruptions, Mr. Bibhuti Bohera has repeatedly made illegal demands for money. This amounts to criminal extortion and is a blatant abuse of local influence and muscle power to derail a legally sanctioned development project. Hence, he reported the matter at PS for legal action.

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(फी गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation:
(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): RABINDRA NATH Rank (पद): SI (Sub-Inspector)

No.(सं.): 58064 Mobile No.(मोबाइल सं.): 9437186773 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.(थाना):

District (ज़िला):

on point of Jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

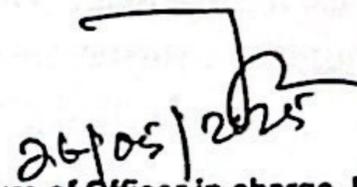
F.I.R. read over to the complainant / Informant, admitted to be correctly recorded and a copy given to the complainant / Informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

14. Signature/Thumb Impression of the complainant / Informant.

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):


Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Jayaprakas Parida

Rank(पद): I (Inspector)

No.(सं.): AOUPP0298M

Mobile No.(मोबाइल सं.): 9438379695

To
The Inspector-in-Charge
Balugaon Police Station
Balugaon, Odisha

SA

Date: 26th May 2025

Subject: Request for Filing an FIR against Mr. Bibhuti Behera and Associates of Aswaripatna Village for Criminal Intimidation, Obstruction, Extortion, and Damage to Property

Respected Sir,

I, M. Leela Anand, aged 39 years, son of M.V.V. Satyanarayana, Address : At Dalab, PO – Kulta Tukura, Bargarh, 768102, Director of Vikash Eco Resort Pvt. Ltd., am writing this letter to formally lodge a criminal complaint and request the registration of an FIR against Mr. Bibhuti Behera, resident of Aswaripatna village under Chllika Tahasil, along with a group of unidentified associates who have been continuously and aggressively obstructing the legally approved construction of our eco-tourism project located at Gadadwar Mouza, under RI: Badakul, Tahasil: Chilika.

Our company holds all necessary statutory approvals and clearances for the development of a houseboat, jetty, and resort project on Plot Nos. 438, 442, 436, 453, and 422 at Gadadwar Mouza. These were obtained through proper legal channels and were approved in the 37th Single Window Clearance Committee meeting dated 30/07/2024.

Despite these approvals, Mr. Bibhuti Behera, in connivance with a group of local goons, has repeatedly resorted to unlawful, violent, and threatening behavior aimed at disrupting our operations, threatening our workers and staff, causing damage to property, and attempting to extort money. These acts pose not only a grave threat to law and order but also to the safety and dignity of our workers and engineers, many of whom are terrified to return to the site.

Below are the date-wise detailed incidents:

Incident 1: 02.03.2025 – Physical Harassment and Threatening of Workers by Mr. Bibhuti Behera and Group

On the morning of 2nd March 2025, at approximately 11:30 AM, a mob of around 30 individuals, led by Mr. Bibhuti Behera, arrived aggressively at our legally approved construction site at Gadadwar. They arrived in a threatening manner, some on foot and others using two-wheelers, shouting slogans and creating a ruckus to draw attention and incite fear.

As soon as they entered the premises, they forcibly breached the temporary barricades erected for safety and perimeter control. Without any provocation, Mr. Bibhuti Behera began shouting violent threats, demanding that the entire construction work be stopped immediately. His exact words, as reported by several on-site staff, included:

"Ei Jami re kichi kama habanil Tuma mananku ethi banchibaku debuni jadi koma chalu kariba"
(*"There will be no work on this land! We won't let you leave alive if you continue this work!"*)

Acts of Physical Harassment and Assault:

- **Verbal Abuse:** The mob, led by Bibhuti, hurled abusive, casteist, and derogatory slurs at our site workers, engineers, and security personnel. Several laborers reported being called "outsiders" and were told to "leave the village or face dire consequences."
- **Pushing and Manhandling:** The group forcefully grabbed and pushed multiple workers, especially those operating construction equipment and concrete mixers. One of our junior engineers was pushed to the ground, resulting in minor injuries to his arm and elbow. They were also seen snatching mobile phones from workers who tried to record the incident.
- **Damage to Property:** Several construction tools and materials—including cement bags, wooden boards, and PVC pipes—were thrown into the nearby water body. A generator set was kicked and overturned, resulting in damage and the complete stoppage of work for the day.
- **Threat to Female Workers:** Two female support staff members were verbally harassed and cornered near the temporary shelter. They were left extremely traumatized and refused to return to the site afterward.
- **Intimidation Tactics:** Some of the goons were seen carrying sticks and iron rods, which they waved menacingly at the workers. The intention was clearly to instill fear and force us into submission. When the workers tried to call the site manager, their phones were taken away and thrown aside.
- **Demand for Money:** In the midst of the chaos, Mr. Bibhuti Behera made blatant extortion demands, stating that no work would be allowed unless "his share" was paid regularly, and that "permission from the locals" was more important than government approval.

Aftermath:

Following this attack, the site was immediately vacated by all staff out of fear for their lives. Multiple workers expressed their inability to continue work unless their safety was guaranteed. The incident led to a complete halt in operations for nearly a week, resulting in severe financial losses, damage to materials, and a major blow to workforce morale.

Despite having all legal permissions in place, this illegal and violent interference by Mr. Bibhuti Behera and his group shows a clear pattern of deliberate criminal intimidation, physical assault, extortion, and obstruction of lawful activity.

Similar incidents were reported two more times on the below dates.

Incident 2: 21.04.2025

A group of 15 people, again led by Mr. Bibhuti Behera, arrived at the site via boat. Most of them appeared to be heavily intoxicated and were carrying sticks and other threatening objects. They used abusive and vulgar language, threatened the workers with physical harm and even death, and attempted to assault a few site supervisors. Our staff was left

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traumatized, and several workers fled the site in fear. The situation escalated to the point where we had to temporarily shut down operations for several days.

Incident 3: 22.05.2025

In the most recent incident, a large group of approximately 30 individuals, once again under the leadership of Mr. Bibhuti Behera, stormed into the construction site, shouting threats and demanding immediate cessation of work. They specifically threatened our operators and labourers and asked them not to come to work and demanded the management money for continuing the work. Several female staff members have since expressed fear for their safety and have refused to return to work.

Illegal Demands and Extortion Attempts

Apart from these physical threats and disruptions, Mr. Bibhuti Behera has repeatedly made illegal demands for money, stating that work can only continue if our company pays him and his men. This amounts to criminal extortion and is a blatant abuse of local influence and muscle power to derail a legally sanctioned development project.

We are attaching copies of our project approval documents, land records, and photographs/testimonies from the workers present during the incidents.

We urge you to treat this matter with utmost seriousness and ensure swift action to uphold the rule of law and protect our right to operate a legally approved project without fear or coercion and request you to take strict legal action on above mentioned people.

Thanking you in anticipation.

Yours faithfully,

(M. Leela Anand)

Director

Vikash Eco Resort Pvt. Ltd.



7:47 pm Received the report of PS, Registered
26/05/2025 Balingan PS case no-145/2025, 45-191(2)/191(3)
115(2)/286/74/303(2)/308(2)/324(4)/351(3)/190BMS
and of the fact of P.N. Govel. to take up
in registration. A copy of FIR supplied to court
in Area of case.

26/05/2025
Balingan PS

True Copy attached
Adv.